

**DIRECTORATE GENERAL OF FOREIGN TRADE  
(DES-II SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.01/81 HELD**

**ON 05.04.2016**

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: [nc2.dgft@nic.in](mailto:nc2.dgft@nic.in)
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 01/81 dated 05.04.2016 of Norms Committee-II for the year 2015-16 was held on 05.04.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

| Sl. No. | Name & Designation                        | Department |
|---------|-------------------------------------------|------------|
| 1.      | Shri K.K.Tiwary, Industrial Adviser       | DHI        |
| 2.      | Shri S.K. Jain, D.O.                      | DIPP       |
| 3.      | Shri O.P.Sharma, Joint Industrial Adviser | C&PC       |
| 4.      | Shri K.S. Sodhi, Asstt. Director (ME)     | MSME       |
| 5.      | Shri Baljit Singh, DDG                    | DGFT       |
| 6.      | Shri Vinod Kumar Kashyap, FTDO            | DGFT       |

Minutes of the Meeting No. 01/81 dated 05.04.2016 are confirmed by the members.

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
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Udyog Bhawan, New Delhi

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VINOD KUMAR KASHYAP  
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| Case No.:12/17/81-ALC2/2015       | Party Name:KE-TECHNICAL TEXTILES PVT.LTD.                                                                                                                                                                                                                                                                                                                                                    | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Rejected |
| HQ File<br>:01/81/050/00335/AM16/ | RLA File<br>:02/24/040/00188/AM12/                                                                                                                                                                                                                                                                                                                                                           | Lic.No/Date:0210172542<br>16.01.2012      |          |
| 1                                 | <b>Decision : Decision : :</b> NC noted that the company has not replied to C&PC D/L dated 23.12.2015 and reminder dated 25.01.2016. Since no reply was received from the company despite reminder, the committee decided to <b>reject</b> the case with direction to firm to pay customs duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                           |          |

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| Case No.:2/8/81-ALC2/2013         | Party Name:EPSILON BATTERIES PVT. LTD.                                                                                                                                      | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00118/AM14/ | RLA File<br>:08/24/040/00032/AM14/                                                                                                                                          | Lic.No/Date:0810120617<br>30.04.2013      | Defer Date:<br>17.05.2016 |
| 2                                 | <b>Decision :</b> NC observed that case has been referred to MoEF. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                           |                           |

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| Case No.:1/23/81-ALC2/2013        | Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.                                                                                                                               | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00387/AM14/ | RLA File<br>:32/21/040/00032/AM14/                                                                                                                                         | Lic.No/Date:3210063581<br>29.05.2013      | Defer Date:<br>17.05.2016 |
| 3                                 | <b>Decision :</b> NC observed that case has been referred to MoD. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                           |                           |

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| Case No.:9/23/81-ALC2/2015        | Party Name:JMW INDIA (P) LTD.                                                                                                                                                                                                                                  | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00484/AM16/ | RLA File<br>:05/23/040/00060/AM14/                                                                                                                                                                                                                             | Lic.No/Date:0510355879<br>31.05.2013      | Defer Date:<br>17.05.2016 |
| 4                                 | <b>Decision :</b> NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to CLA, Delhi to forward two sets of application at the earliest.<br><br>The case stands deferred to 17.05.2016. |                                           |                           |

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| Case No.:1/14/81-ALC2/2013        | Party Name:TTP TECHNOLOGIES PRIVATE LIMITED                                                        | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00206/AM14/ | RLA File<br>:07/24/040/00155/AM14/                                                                 | Lic.No/Date:0710098022<br>03.09.2013      | Defer Date:<br>17.05.2016 |
| 5                                 | <b>Decision :</b> NC observed that clarification from RA is still awaited regarding whether the AA |                                           |                           |

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has been issued on net to net basis. Reminder sent to RA on 21.01.2016. NC decided to wait for reply and defer the case.

The case stands deferred to 17.05.2016.

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| 6 | <b>Case No.:</b> 62/2/81-ALC2/2014                                                                                                                                                                       | <b>Party Name:</b> CROMPTON GREAVES LIMITED, | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | <b>HQ File</b><br>:01/81/050/00063/AM15/                                                                                                                                                                 | <b>RLA File</b><br>:03/94/040/00901/AM14/    | <b>Lic.No/Date:</b> 0310767077<br>21.01.2014      | <b>Defer Date:</b><br>17.05.2016  |
|   | <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                              |                                                   |                                   |

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| 7 | <b>Case No.:</b> 66/2/81-ALC2/2014                                                                                                                                                                       | <b>Party Name:</b> CROMPTON GREAVES LIMITED, | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | <b>HQ File</b><br>:01/81/050/00067/AM15/                                                                                                                                                                 | <b>RLA File</b><br>:03/94/040/00498/AM14/    | <b>Lic.No/Date:</b> 0310767749<br>24.01.2014      | <b>Defer Date:</b><br>17.05.2016  |
|   | <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                              |                                                   |                                   |

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| 8 | <b>Case No.:</b> 17/2/81-ALC2/2014                                                                                                                                                          | <b>Party Name:</b> VSM VENTURE CONTROL SYSTEMS P.LTD | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | <b>HQ File</b><br>:01/81/050/00018/AM15/                                                                                                                                                    | <b>RLA File</b><br>:05/24/040/00410/AM14/            | <b>Lic.No/Date:</b> 0510378008<br>03.02.2014      | <b>Defer Date:</b><br>17.05.2016  |
|   | <b>Decision :</b> NC observed that the case closely relates to MIT and same may be referred to that Ministry of comments and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                                      |                                                   |                                   |

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| 9 | <b>Case No.:</b> 48/2/81-ALC2/2014                                                                                                                                                  | <b>Party Name:</b> VINDHYA TELELINKS LTD., | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | <b>HQ File</b><br>:01/81/050/00049/AM15/                                                                                                                                            | <b>RLA File</b><br>:11/24/040/00008/AM14/  | <b>Lic.No/Date:</b> 1110027893<br>12.02.2014      | <b>Defer Date:</b><br>17.05.2016  |
|   | <b>Decision :</b> NC observed that the case has been referred to DoT. NC decided to send a reminder to DoT to expedite the comments.<br><br>The case stands deferred to 17.05.2016. |                                            |                                                   |                                   |

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| 10 | <b>Case No.:</b> 12/2/81-ALC2/2014 | <b>Party Name:</b> BHANSALI CABLES & CONDUCTORS (P) LTD., | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
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**बलजीत सिंह/BALJIT SINGH**  
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| HQ File<br>:01/81/050/00013/AM15/                                                                                                    | RLA File<br>:05/23/040/00075/AM14/ | Lic.No/Date:0510379333<br>13.02.2014 | Defer Date:<br>17.05.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DoT. NC decided to send a reminder to DoT to expedite the comments. |                                    |                                      |                           |
| The case stands deferred to 17.05.2016.                                                                                              |                                    |                                      |                           |

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| <b>Case No.:</b> 24/2/81-ALC2/2014                                                                                                   | Party Name:BHANSALI<br>CABLES & CONDUCTORS (P)<br>LTD., | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00025/AM15/                                                                                                    | RLA File<br>:05/23/040/00537/AM13/                      | Lic.No/Date:0510380166<br>24.02.2014          | Defer Date:<br>17.05.2016         |
| <b>Decision :</b> NC observed that the case has been referred to DoT. NC decided to send a reminder to DoT to expedite the comments. |                                                         |                                               |                                   |
| The case stands deferred to 17.05.2016.                                                                                              |                                                         |                                               |                                   |

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| <b>Case No.:</b> 86/2/81-ALC2/2014                                                                                                   | Party Name:BHANSALI<br>CABLES & CONDUCTORS (P)<br>LTD., | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00087/AM15/                                                                                                    | RLA File<br>:05/23/040/00265/AM13/                      | Lic.No/Date:0510380165<br>24.02.2014          | Defer Date:<br>17.05.2016         |
| <b>Decision :</b> NC observed that the case has been referred to DoT. NC decided to send a reminder to DoT to expedite the comments. |                                                         |                                               |                                   |
| The case stands deferred to 17.05.2016.                                                                                              |                                                         |                                               |                                   |

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| <b>Case No.:</b> 1/2/81-ALC2/2014                                                                                                                                                                                 | Party Name:APAR<br>INDUSTRIES LIMITED | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00002/AM15/                                                                                                                                                                                 | RLA File<br>:34/24/040/00001/AM15/    | Lic.No/Date:3410039725<br>03.04.2014          | Defer Date:<br>17.05.2016         |
| <b>Decision :</b> NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to RA, Vadodara to forward two sets of application at the earliest. |                                       |                                               |                                   |
| The case stands deferred to 17.05.2016.                                                                                                                                                                           |                                       |                                               |                                   |

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| <b>Case No.:</b> 4/23/81-ALC2/2015                                                                                                                                                                                                       | Party Name:AMC COOKWARE<br>(INDIA) PVT.LTD. | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00479/AM16/                                                                                                                                                                                                        | RLA File<br>:07/24/040/00046/AM15/          | Lic.No/Date:0710104232<br>20.05.2014          | Defer Date:<br>17.05.2016         |
| <b>Decision :</b> NC observed that correct copy of the application not received by the Technical Authority. NC decided to direct the firm/concerned RA to provide the correct copy of the documents to DIPP for examination of the case. |                                             |                                               |                                   |

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The case stands deferred to 17.05.2016.

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| <b>Case No.:</b> 35/11/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | <b>Party Name:</b> HBL POWER SYSTEMS LTD., | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Approved</b> |
| <b>HQ File</b><br>:01/81/050/00349/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | <b>RLA File</b><br>:09/24/040/00057/AM15/  | <b>Lic.No/Date:</b> 0910060610<br>08.07.2014      |                 |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DIPP vide U.O. No. 12/28/2016-TSW/15 dated 05/04/2016 as under: <ol style="list-style-type: none"> <li>1. Words " Capacity :45Ah" may be suffixed with the description of export product.</li> <li>2. Net weight of export product may be specified as 236 kgs containing 35.9 Kgs. of Silver.</li> <li>3. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 36.259 Kgs. as 1.01 Kgs./Kg. content in export items.</li> <li>4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in export items.</li> <li>5. Quantity of import items at Sl. No. 3 &amp; 4 may be allowed as 1.05 Kgs./Kg. content in export items.</li> <li>6. Quantity of import item at Sl. No. 5 may be allowed as 1.05 Sq. mtrs./Sq. mtr. content in export items.</li> <li>7. Quantity of import items at Sl. No. 6 &amp; 7 may be allowed as applied</li> </ol> |                                            |                                                   |                 |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                            |                                                   |                 |

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| <b>Case No.:</b> 3/23/81-ALC2/2015                                                                                                                                                        | <b>Party Name:</b> ANAND TEKNOVA AIDS ENGINEERING INDIA LTD. | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00478/AM16/                                                                                                                                                  | <b>RLA File</b><br>:31/83/040/00093/AM15/                    | <b>Lic.No/Date:</b> 3110064619<br>25.07.2014      | <b>Defer Date:</b><br>17.05.2016  |
| <b>Decision :</b> NC decided to send a letter to firm to submit information as per written comments of MSME vide U.O. No. TL-13024/59/2016-MMM&A-DCMSME dated 22.03.2016 (copy enclosed). |                                                              |                                                   |                                   |
| The case stands deferred to 17.05.2016.                                                                                                                                                   |                                                              |                                                   |                                   |

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| <b>Case No.:</b> 6/11/81-ALC2/2014                                                                                              | <b>Party Name:</b> SIECHEM TECHNOLOGIES PRIVATE LIMITED | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00320/AM15/                                                                                        | <b>RLA File</b><br>:04/24/040/00091/AM15/               | <b>Lic.No/Date:</b> 0410159116<br>28.07.2014      | <b>Defer Date:</b><br>17.05.2016  |
| <b>Decision :</b> NC observed that the case has been referred to DoT. NC decided to wait for their comments and defer the case. |                                                         |                                                   |                                   |
| The case stands deferred to 17.05.2016.                                                                                         |                                                         |                                                   |                                   |

  
**बलजीत सिंह/BALJIT SINGH**  
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| 18 | <b>Case No.:</b> 36/11/81-ALC2/2014                                                                                                                                             | Party Name:INDO COOL COMPOSITES PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00350/AM15/                                                                                                                                               | RLA File<br>:04/24/040/00101/AM15/              | Lic.No/Date:0410159126<br>01.08.2014      | Defer Date:<br>17.05.2016         |
|    | <b>Decision :</b> NC observed that the case has been referred to C&PC. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                                 |                                           |                                   |

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| 19 | <b>Case No.:</b> 2/11/81-ALC2/2014                                                                                                                                                                                                                                | Party Name:TTP TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00316/AM15/                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00170/AM15/          | Lic.No/Date:0710106521<br>25.08.2014      | Defer Date:<br>17.05.2016         |
|    | <b>Decision :</b> NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to RA, Bangalore to forward two sets of application at the earliest.<br><br>The case stands deferred to 17.05.2016. |                                             |                                           |                                   |

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| 20 | <b>Case No.:</b> 16/23/81-ALC2/2015                                                                                                                                                                                                                            | Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00491/AM16/                                                                                                                                                                                                                              | RLA File<br>:05/23/040/00243/AM15/               | Lic.No/Date:0510391111<br>12.09.2014      | Defer Date:<br>17.05.2016         |
|    | <b>Decision :</b> NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to CLA, Delhi to forward two sets of application at the earliest.<br><br>The case stands deferred to 17.05.2016. |                                                  |                                           |                                   |

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| 21 | <b>Case No.:</b> 10/23/81-ALC2/2015                                                                                                                                                                                                      | Party Name:URETHANE ELASTOMERS     | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00485/AM16/                                                                                                                                                                                                        | RLA File<br>:04/24/040/00199/AM15/ | Lic.No/Date:0410159708<br>11.11.2014      | Defer Date:<br>17.05.2016         |
|    | <b>Decision :</b> NC decided to send a letter to firm to submit information as per written comments of MSME vide U.O. No. TL-13024/58/2016-MMM&A-DCMSME dated 16.03.2016 (copy enclosed).<br><br>The case stands deferred to 17.05.2016. |                                    |                                           |                                   |

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|----|-------------------------------------|--------------------------------------------------|-------------------------------------------|-----------------------------------|
| 22 | <b>Case No.:</b> 15/23/81-ALC2/2015 | Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
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बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
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विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
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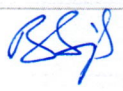
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| HQ File<br>:01/81/050/00490/AM16/                                                                                           | RLA File<br>:07/24/040/00276/AM15/ | Lic.No/Date:0710106979<br>14.11.2014 | Defer Date:<br>17.05.2016 |
| <b>Decision</b> :NC observed that case has been referred to C&PC. NC decided to wait for their comments and defer the case. |                                    |                                      |                           |
| The case stands deferred to 17.05.2016.                                                                                     |                                    |                                      |                           |

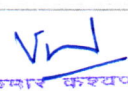
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| <b>Case No.:</b> 35/17/81-ALC2/2014                                                                                                                          | Party Name:ALSTOM INDIA LIMITED,   | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00570/AM15/                                                                                                                            | RLA File<br>:34/24/040/00214/AM15/ | Lic.No/Date:3410040713<br>24.11.2014      | Defer Date:<br>17.05.2016         |
| <b>Decision</b> : NC observed that the reply of the Company has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                    |                                           |                                   |
| The case stands deferred to 17.05.2016.                                                                                                                      |                                    |                                           |                                   |

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| <b>Case No.:</b> 56/17/81-ALC2/2014                                                                                                                        | Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00591/AM15/                                                                                                                          | RLA File<br>:07/24/040/00323/AM15/               | Lic.No/Date:0710107176<br>12.12.2014      | Defer Date:<br>17.05.2016         |
| <b>Decision</b> : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. |                                                  |                                           |                                   |
| The case stands deferred to 17.05.2016.                                                                                                                    |                                                  |                                           |                                   |

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| <b>Case No.:</b> 13/23/81-ALC2/2015                                                                                                                                                          | Party Name:METENERE LTD.           | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00488/AM16/                                                                                                                                                            | RLA File<br>:05/24/040/00423/AM15/ | Lic.No/Date:0510392478<br>18.12.2014      | Defer Date:<br>17.05.2016         |
| <b>Decision</b> : NC decided to send a letter to Company to submit information as per written comments of MSME vide U.O. No. TL-13024/60/2016-MMM&A-DCMSME dated 22.03.2016 (copy enclosed). |                                    |                                           |                                   |
| The case stands deferred to 17.05.2016.                                                                                                                                                      |                                    |                                           |                                   |

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| <b>Case No.:</b> 26/17/81-ALC2/2014                                                                                                                       | Party Name:MAK CONTROLS AND SYSTEMS PVT LTD. | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00561/AM15/                                                                                                                         | RLA File<br>:32/21/040/00162/AM15/           | Lic.No/Date:3210077400<br>21.01.2015      | Defer Date:<br>17.05.2016         |
| <b>Decision</b> : NC observed that the reply of the firm has been referred to DoT for comments. NC decided to wait for their comments and defer the case. |                                              |                                           |                                   |

  
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 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
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**VINOD KUMAR KASHYAP**  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
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 वाणिज्य विभाग/Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
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The case stands deferred to 17.05.2016.

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| 27                                                                                                                                                                                                                                                             | Case No.:12/23/81-ALC2/2015       | Party Name:SHIVA STAINLESS STEEL PVT. LTD., | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                                | HQ File<br>:01/81/050/00487/AM16/ | RLA File<br>:05/24/040/00494/AM15/          | Lic.No/Date:0510393139<br>11.02.2015      | Defer Date:<br>17.05.2016 |
| <b>Decision :</b> NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to CLA, Delhi to forward two sets of application at the earliest.<br><br>The case stands deferred to 17.05.2016. |                                   |                                             |                                           |                           |

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| 28                                                                                                                                                                                                                                                                                                                                          | Case No.:8/5/81-ALC2/2015         | Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                                                                                                             | HQ File<br>:01/81/050/00108/AM16/ | RLA File<br>:07/24/040/00487/AM15/               | Lic.No/Date:0710107977<br>31.03.2015      | Defer Date:<br>17.05.2016 |
| <b>Decision :</b> NC observed that DeitY vide their letter No.17(32)/2015 dated 09.03.2016 has requested firm to depute technical representative for discussion with prior appointment to enable further processing of the proposal. NC decided to wait for the comments and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                   |                                                  |                                           |                           |

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| 29                                                                                                                                                                                       | Case No.:7/5/81-ALC2/2015         | Party Name:TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
|                                                                                                                                                                                          | HQ File<br>:01/81/050/00107/AM16/ | RLA File<br>:07/24/040/00470/AM15/       | Lic.No/Date:0710108018<br>15.04.2015      | Defer Date:<br>17.05.2016 |
| <b>Decision :</b> NC observed that case has been referred to MNRE for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                   |                                          |                                           |                           |

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| 30                                                                                                                                                                                                        | Case No.:7/23/81-ALC2/2015        | Party Name:DIANA METALS            | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
|                                                                                                                                                                                                           | HQ File<br>:01/81/050/00482/AM16/ | RLA File<br>:04/24/040/00002/AM16/ | Lic.No/Date:0410160412<br>16.04.2015      | Defer Date:<br>17.05.2016 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                   |                                    |                                           |                           |

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Directorate General of Foreign Trade  
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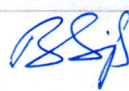
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| 31 | Case No.:8/23/81-ALC2/2015                                                                                                                                                                                                                             | Party Name:RATNAMANI METALS & TUBES LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00483/AM16/                                                                                                                                                                                                                      | RLA File<br>:08/24/040/00020/AM16/          | Lic.No/Date:0810135077<br>22.04.2015      | Defer Date:<br>17.05.2016 |
|    | <b>Decision :</b> NC observed that information sought from company vide DIPP U.O. No. 12/14/2016-TSW/44 dated 23.02.2016 is still awaited. NC decided to send a reminder to company and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                             |                                           |                           |

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| 32 | Case No.:9/5/81-ALC2/2015                                                                                                                                                                                                                                    | Party Name:BINDAL SMELTING PVT LTD | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00109/AM16/                                                                                                                                                                                                                            | RLA File<br>:05/23/040/00006/AM16/ | Lic.No/Date:0510393999<br>27.04.2015      | Defer Date:<br>17.05.2016 |
|    | <b>Decision :</b> NC noted that MSME Deficiency letter was issued to the firm on 01.02.2016 and reminder on 11.3.2016 to expedite the reply. NC decided to wait for the reply of the firm and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                    |                                           |                           |

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| 33 | Case No.:37/8/81-ALC2/2015                                                                                                                                                                                                                   | Party Name:L & T HYDROCARBON ENGINEERING LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00181/AM16/                                                                                                                                                                                                            | RLA File<br>:03/95/040/01064/AM15/               | Lic.No/Date:0310795786<br>08.05.2015      | Defer Date:<br>17.05.2016 |
|    | <b>Decision :</b> NC observed that company has requested for extension of time by 15 days for submission of complete documents. NC decided to allow the extension of time and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                                  |                                           |                           |

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| 34 | Case No.:27/8/81-ALC2/2015                                                                                                                                                                                                                                                                                                                | Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00171/AM16/                                                                                                                                                                                                                                                                                                         | RLA File<br>:07/24/040/00057/AM16/               | Lic.No/Date:0710108272<br>27.05.2015      | Defer Date:<br>17.05.2016 |
|    | <b>Decision :</b> NC observed that DeitY vide their letter No.17(38)/2015 dated 3.3.2016 has requested firm to depute technical representative for discussion with prior appointment to enable further processing of the proposal. NC decided to wait for the comments and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                                  |                                           |                           |

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| 35 | Case No.:44/8/81-ALC2/2015 | Party Name:MOTHERSON | Meet No/Date:1/81- | Status: |
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**बलजीत सिंह / BALJIT SINGH**  
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|                                                                                                                                                  | SUMI SYSTEMS LTD.,                 | ALC2/2016<br>05.04.2016              | Deferred                  |
| HQ File<br>:01/81/050/00188/AM16/                                                                                                                | RLA File<br>:05/24/040/00094/AM16/ | Lic.No/Date:0510394455<br>04.06.2015 | Defer Date:<br>17.05.2016 |
| <b>Decision :</b> NC observed that reply of the company referred to C&PC for comments. NC decided to wait for their comments and defer the case. |                                    |                                      |                           |
| The case stands deferred to 17.05.2016.                                                                                                          |                                    |                                      |                           |

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| 36                                                                                                                                                                                      | <b>Case No.:</b> 45/8/81-ALC2/2015 | Party Name:MOTHERSON<br>SUMI SYSTEMS LTD., | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Status:</b><br>Deferred |
|                                                                                                                                                                                         | HQ File<br>:01/81/050/00189/AM16/  | RLA File<br>:05/24/040/00097/AM16/         | Lic.No/Date:0510394456<br>04.06.2015          | Defer Date:<br>17.05.2016  |
| <b>Decision :</b> NC observed that reply of the company to C&PC letter No.46011/17/2014-PC-II(Pt file) dated 28.3.2016 is awaited. NC decided to wait for the reply and defer the case. |                                    |                                            |                                               |                            |
| The case stands deferred to 17.05.2016.                                                                                                                                                 |                                    |                                            |                                               |                            |

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| 37                                                                                                                                       | <b>Case No.:</b> 26/8/81-ALC2/2015 | Party Name:ZENITH<br>PRECISION PVT LTD ., | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Status:</b><br>Deferred |
|                                                                                                                                          | HQ File<br>:01/81/050/00170/AM16/  | RLA File<br>:07/24/040/00080/AM16/        | Lic.No/Date:0710108374<br>16.06.2015          | Defer Date:<br>17.05.2016  |
| <b>Decision :</b> NC observed that reply of the firm referred to MSME for comments. NC decided to wait for the reply and defer the case. |                                    |                                           |                                               |                            |
| The case stands deferred to 17.05.2016.                                                                                                  |                                    |                                           |                                               |                            |

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| 38                                                                                                                                                                                          | <b>Case No.:</b> 6/23/81-ALC2/2015 | Party Name:JAINSON CABLES<br>INDIA PVT. LTD. | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Status:</b><br>Deferred |
|                                                                                                                                                                                             | HQ File<br>:01/81/050/00481/AM16/  | RLA File<br>:08/24/040/00092/AM16/           | Lic.No/Date:0810135611<br>03.07.2015          | Defer Date:<br>17.05.2016  |
| <b>Decision :</b> NC observed that information sought from firm vide DIPP U.O. No. 12/14/2016-TSW/51 dated 23.02.2016 is awaited. NC decided to send a reminder to firm and defer the case. |                                    |                                              |                                               |                            |
| The case stands deferred to 17.05.2016.                                                                                                                                                     |                                    |                                              |                                               |                            |

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| 39                                                                                           | <b>Case No.:</b> 18/23/81-ALC2/2015 | Party Name:APAR<br>INDUSTRIES LIMITED | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Approved</b> |
|                                                                                              | HQ File<br>:01/81/050/00493/AM16/   | RLA File<br>:34/24/040/00089/AM16/    | Lic.No/Date:3410041384<br>20.07.2015          |                 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP |                                     |                                       |                                               |                 |

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भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



vide U.O. No. 12/28/2016-TSW/39 dated 05/04/2016 as under:

1. Words "Size: Al.26/4.442 mm + ST 7/3.454 mm" may be added with the description of export item at Sl. No. 1.
2. Words "Size: Al.30/4.53 mm + ST 19/2.72 mm" may be added with the description of export item at Sl. No. 2.
3. Taking clue from SION C-7, quantities of import items may be allowed as under:
  - (i) Import item No.1 viz. Aluminium Ingots as 11.127 MT as 1.04 Kgs. /Kg. content in the export products at Sl. No. 1 & 2.
  - (ii) Import item No.2 as applied for i.e. 3.326 MT as 1.015 Kgs. /Kg. content in the export product at Sl. No. 1.
  - (iii) Import item No.3 as applied for i.e. 2.406 MT as 1.015 Kgs. /Kg. content in the export product at Sl. No. 2.

RA may take suitable consequential action accordingly.

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| Case No.:3/8/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                    | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00147/AM16/                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:34/24/040/00332/AM15/ | Lic.No/Date:3410041389<br>21.07.2015      | Defer Date:<br>17.05.2016 |
| 40 <b>Decision :</b> NC observed that above AA of the company has been issued on repeat basis by the RA, Vadodara. However, it was felt that RA should provide the list of items (alongwith quantity) allowed in this case. They should also indicate the number and date of AA against which approval was granted on repeat.<br><br>The case stands deferred to 17.05.2016. |                                    |                                           |                           |

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| Case No.:5/23/81-ALC2/2015                                                                                                                                                                                                  | Party Name:JAYBEE LAMINATIONS PVT LTD | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Approved |
| HQ File<br>:01/81/050/00480/AM16/                                                                                                                                                                                           | RLA File<br>:05/23/040/00152/AM16/    | Lic.No/Date:0510395026<br>22.07.2015      |          |
| 41 <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of MoS vide U.O. No. 2(4)/2015-TW dated 24/02/2016 (Copy enclosed).<br><br>RA may suitable consequential action accordingly. |                                       |                                           |          |

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| Case No.:43/8/81-ALC2/2015        | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Closed |
| HQ File<br>:01/81/050/00187/AM16/ | RLA File<br>:34/24/040/00119/AM16/ | Lic.No/Date:3410041393<br>23.07.2015      |        |

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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अजमेरा भवन, नई दिल्ली  
Ajmer Bhawan, New Delhi

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अजमेरा भवन, नई दिल्ली  
Ajmer Bhawan, New Delhi



**Decision :** NC observed that application on the subject AA of the company has not been received inspite of repeated reminders dated 9.10.2015,13.11.2015,15.12.2015, 21.01.2016 and 14.03.2016. Hence, NC decided to **close** the case.

RA may take suitable consequential action accordingly.

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| 43 | <b>Case No.:</b> 11/23/81-ALC2/2015                                                                                                                                                           | <b>Party Name:</b> TBEA ENERGY (INDIA) PRIVATE LIMITED | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00486/AM16/                                                                                                                                                      | <b>RLA File</b><br>:34/24/040/00123/AM16/              | <b>Lic.No/Date:</b> 3410041397<br>23.07.2015      | <b>Defer Date:</b><br>17.05.2016  |
|    | <p><b>Decision :</b>NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.</p> <p>The case stands deferred to 17.05.2016.</p> |                                                        |                                                   |                                   |

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| 44 | <b>Case No.:</b> 10/14/81-ALC2/2015                                                                                                                                                                    | <b>Party Name:</b> TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00275/AM16/                                                                                                                                                               | <b>RLA File</b><br>:09/24/040/00209/AM16/                      | <b>Lic.No/Date:</b> 0910062433<br>03.08.2015      | <b>Defer Date:</b><br>17.05.2016  |
|    | <p><b>Decision :</b> NC observed that reply of the firm has been received and same is being sent to DHI for comments. NC decided to defer the case.</p> <p>The case stands deferred to 17.05.2016.</p> |                                                                |                                                   |                                   |

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| 45 | <b>Case No.:</b> 19/23/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | <b>Party Name:</b> KUMAR INDUSTRIES       | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Approved</b> |
|    | <b>HQ File</b><br>:01/81/050/00494/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | <b>RLA File</b><br>:05/23/040/00194/AM16/ | <b>Lic.No/Date:</b> 0510395272<br>11.08.2015      |                 |
|    | <p><b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DIPP vide U.O. No. as under:-</p> <ol style="list-style-type: none"> <li>1. Words "containing 197000 Kgs of Stainless Steel" may be suffixed with the description of export product.</li> <li>2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 216700 Kgs. as 1.10 Kgs./Kg. content in the export products.</li> </ol> <p>RA may suitable consequential action accordingly.</p> |                                           |                                                   |                 |

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| 46 | <b>Case No.:</b> 6/14/81-ALC2/2015       | <b>Party Name:</b> GLAZIUM FACADES PRIVATE LIMITED | <b>Meet No/Date:</b> 1/81-ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00271/AM16/ | <b>RLA File</b><br>:31/83/040/00067/AM16/          | <b>Lic.No/Date:</b> 3110065618<br>03.09.2015      | <b>Defer Date:</b><br>17.05.2016  |

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**Decision :** NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 17.05.2016.

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| 47                                                                                                                                                                                                                             | Case No.:18/17/81-ALC2/2015       | Party Name:JINDAL SAW LTD          | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                | HQ File<br>:01/81/050/00341/AM16/ | RLA File<br>:05/23/040/00229/AM16/ | Lic.No/Date:0510395537<br>04.09.2015      | Defer Date:<br>17.05.2016  |
| <p><b>Decision :</b> NC observed that application on the subject AA of the company has not been received from RA. NC decided to send a reminder to firm and defer the case.</p> <p>The case stands deferred to 17.05.2016.</p> |                                   |                                    |                                           |                            |

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| 48                                                                                                                                                                                                             | Case No.:6/17/81-ALC2/2015        | Party Name:ZTT INDIA PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                | HQ File<br>:01/81/050/00329/AM16/ | RLA File<br>:04/24/040/00134/AM16/   | Lic.No/Date:0410161005<br>10.09.2015      | Defer Date:<br>17.05.2016  |
| <p><b>Decision :</b> NC observed that DeitY deficiency letter dated 16.2.2016 was issued to firm. NC decided to send a reminder to firm and defer the case.</p> <p>The case stands deferred to 17.05.2016.</p> |                                   |                                      |                                           |                            |

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| 49                                                                                                                                                                                                            | Case No.:14/17/81-ALC2/2015       | Party Name:COSMO FERRITES LTD.     | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                               | HQ File<br>:01/81/050/00337/AM16/ | RLA File<br>:22/24/040/00039/AM16/ | Lic.No/Date:2210015312<br>17.09.2015      | Defer Date:<br>17.05.2016  |
| <p><b>Decision :</b> NC observed that MSME D/L dated 12.02.2016 was issued to Company. NC decided to wait for the reply of the company and defer the case.</p> <p>The case stands deferred to 17.05.2016.</p> |                                   |                                    |                                           |                            |

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| 50                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:15/17/81-ALC2/2015       | Party Name:THERMO CABLES LIMITED   | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00338/AM16/ | RLA File<br>:09/24/040/00252/AM16/ | Lic.No/Date:0910062668<br>28.09.2015      |                 |
| <p><b>Decision :</b>NC observed that DIPP deficiency letter sent to Company on 10.12.2015 followed by reminder dated 25.1.2016. Since, no reply was received form the company despite reminder, the committee decided to <b>reject</b> the case with direction to firm to pay customs duty &amp; applicable interest for EODC.</p> <p>RA may take suitable consequential action accordingly.</p> |                                   |                                    |                                           |                 |



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| 51                                                                                                                                                                                                                                     | Case No.:16/17/81-ALC2/2015       | Party Name:ITP ELECTRONICS PRIVATE LTD | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                        | HQ File<br>:01/81/050/00339/AM16/ | RLA File<br>:05/23/040/00280/AM16/     | Lic.No/Date:0510395759<br>29.09.2015      | Defer Date:<br>17.05.2016  |
| <b>Decision :</b> NC observed that company has requested for extension of time by 20 to 25 days for furnishing the reply. NC decided to allow the extension of time and defer the case.<br><br>The case stands deferred to 17.05.2016. |                                   |                                        |                                           |                            |

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| 52                                                                                                                                                                                                                                                                                                                                                                                        | Case No.:8/17/81-ALC2/2015        | Party Name:HORIZON EXPORTS         | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/81/050/00331/AM16/ | RLA File<br>:06/24/040/00018/AM16/ | Lic.No/Date:0610038233<br>08.10.2015      |                 |
| <b>Decision :</b> NC noted that the company has not replied to DIPP D/L dated 10.12.2015 and reminder dated 25.01.2016. Since no reply was received from the company despite repeated reminders, the committee decided to <b>reject</b> the case with direction to firm to pay customs duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                   |                                    |                                           |                 |

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| 53                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Case No.:1/23/81-ALC2/2015        | Party Name:JLC ELECTROMET PVT. LTD., | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File<br>:01/81/050/00476/AM16/ | RLA File<br>:13/24/040/00031/AM16/   | Lic.No/Date:1310048022<br>29.10.2015      |                 |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DIPP vide U.O. No. 12/28/2016-TSW/53 dated 05 /04/2016, as under:-<br><br>Taking clue from SION C-1801, Advance Authorisation may be ratified as under:-<br><br>1. Quantity of import item at Sl No. 1 may be allowed as 1.02 Kgs./Kg. content in the export products.<br>2. Quantities of import items at Sl No. 2 & 3 may be allowed as 1.01 Kgs./Kg. content in the export products.<br><br>RA may suitable consequential action accordingly. |                                   |                                      |                                           |                 |

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| 54                                                                                                                                                                              | Case No.:1/17/81-ALC2/2015        | Party Name:JST STESALIT TRANSFORMERS PVT.LTD., | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                 | HQ File<br>:01/81/050/00324/AM16/ | RLA File<br>:22/24/040/00052/AM16/             | Lic.No/Date:2210015342<br>02.11.2015      | Defer Date:<br>17.05.2016  |
| <b>Decision :</b> NC observed that hard copy application of the AA has not received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of |                                   |                                                |                                           |                            |



application for examination and defer the case.

The case stands deferred to 17.05.2016.

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| 55                                                                                                                                                                  | <b>Case No.:1/20/81-ALC2/2015</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Approved</b> |
|                                                                                                                                                                     | HQ File<br>:01/81/050/00403/AM16/ | RLA File<br>:06/24/040/00031/AM16/          | Lic.No/Date:0610038249<br>09.11.2015      |                 |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DHI vide U.O. No. TSWB 3/226/2016 dated 05 /04/2016 (Copy enclosed). |                                   |                                             |                                           |                 |
| RA may take suitable consequential action accordingly.                                                                                                              |                                   |                                             |                                           |                 |

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| 56                                                                                                                                                                                    | <b>Case No.:2/17/81-ALC2/2015</b> | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Closed</b> |
|                                                                                                                                                                                       | HQ File<br>:01/81/050/00325/AM16/ | RLA File<br>:34/24/040/00211/AM16/ | Lic.No/Date:3410041678<br>10.11.2015      |               |
| <b>Decision :</b> NC observed that hard copy of application of the AA of the company has not been received inspite of repeated reminders. Hence, NC decided to <b>close</b> the case. |                                   |                                    |                                           |               |
| RA may take suitable consequential action accordingly.                                                                                                                                |                                   |                                    |                                           |               |

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| 57                                                                                                                                                                 | <b>Case No.:24/23/81-ALC2/2015</b> | Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00499/AM16/  | RLA File<br>:04/24/040/00196/AM16/              | Lic.No/Date:0410161430<br>15.12.2015      | Defer Date:<br>17.05.2016   |
| <b>Decision :</b> NC observed that case relates to DIPP, hence a copy of the application may be forwarded to DIPP seeking their comments and case may be deferred. |                                    |                                                 |                                           |                             |
| The case stands deferred to 17.05.2016.                                                                                                                            |                                    |                                                 |                                           |                             |

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| 58                                                                                                                                                                 | <b>Case No.:25/23/81-ALC2/2015</b> | Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00500/AM16/  | RLA File<br>:04/24/040/00202/AM16/              | Lic.No/Date:0410161439<br>17.12.2015      | Defer Date:<br>17.05.2016   |
| <b>Decision :</b> NC observed that case relates to DIPP, hence a copy of the application may be forwarded to DIPP seeking their comments and case may be deferred. |                                    |                                                 |                                           |                             |
| The case stands deferred to 17.05.2016.                                                                                                                            |                                    |                                                 |                                           |                             |

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| 59 | <b>Case No.:2/23/81-ALC2/2015</b> | Party Name:COSMO FERRITES LTD. | Meet No/Date:1/81-ALC2/2016 | <b>Status:<br/>Deferred</b> |
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| HQ File<br>:01/81/050/00477/AM16/                                                                                                                                                                                                                 | RLA File<br>:22/24/040/00084/AM16/ | Lic.No/Date:2210015383<br>18.12.2015 | Defer Date:<br>17.05.2016 |
| <b>Decision :</b> NC decided to send a letter to Company to submit information as per written comments of MSME vide their ID Note No.13024/55/2016-MMM&A-DCMSME dated 07 /03/2016 (Copy enclosed).<br><br>The case stands deferred to 17.05.2016. |                                    |                                      |                           |

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| <b>Case No.:</b> 22/23/81-ALC2/2015 | Party Name:RATNAVEER<br>STAINLESS PRODUCTS (PVT)<br>LTD,                                                                                                                                                                                                                                       | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00497/AM16/   | RLA File<br>:34/24/040/00154/AM16/                                                                                                                                                                                                                                                             | Lic.No/Date:3410041770<br>30.12.2015          | Defer Date:<br>17.05.2016         |
| 60                                  | <b>Decision :</b> NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under:<br><br>Information in respect of S.No. 3, 4, 5, 11 & 11A of Standard Deficiency Letter - Export Product wise.<br><br>The case stands deferred to 17.05.2016. |                                               |                                   |

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|-------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-----------------------------------|
| <b>Case No.:</b> 23/23/81-ALC2/2015 | Party Name:RATNAVEER<br>STAINLESS PRODUCTS<br>(PVT) LTD,                                                                                                                                                                                                                                       | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00498/AM16/   | RLA File<br>:34/24/040/00169/AM15/                                                                                                                                                                                                                                                             | Lic.No/Date:3410041771<br>30.12.2015          | Defer Date:<br>17.05.2016         |
| 61                                  | <b>Decision :</b> NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under:<br><br>Information in respect of S.No. 3, 4, 5, 11 & 11A of Standard Deficiency Letter - Export Product wise.<br><br>The case stands deferred to 17.05.2016. |                                               |                                   |

|                                     |                                                                                                                                                                                                                                                                                                                                                                        |                                               |                                   |
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| <b>Case No.:</b> 27/23/81-ALC2/2015 | Party Name:JINDAL SAW LTD                                                                                                                                                                                                                                                                                                                                              | Meet No/Date:1/81-<br>ALC2/2016<br>05.04.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00502/AM16/   | RLA File<br>:05/23/040/00395/AM16/                                                                                                                                                                                                                                                                                                                                     | Lic.No/Date:0510397166<br>01.01.2016          | Defer Date:<br>17.05.2016         |
| 62                                  | <b>Decision :</b> NC decided to send a letter to Company to submit information as per written comments of DIPP U.O. No.12/28/2016-TSW/62 dated 05 /04/2016 as under:<br><br>1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.<br>2. Thickness of 3LPE coating and internal epoxy lining in export items at Sl. No. 1, |                                               |                                   |



2 & 3.

3. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture.

The case stands deferred to 17.05.2016.

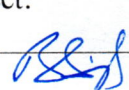
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| 63                                                                                                                                        | Case No.:21/23/81-ALC2/2015       | Party Name:FITEX INDUSTRIES LTD.   | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br><b>Deferred</b> |
|                                                                                                                                           | HQ File<br>:01/81/050/00496/AM16/ | RLA File<br>:30/24/040/00037/AM16/ | Lic.No/Date:3010103692<br>06.01.2016      | Defer Date:<br>17.05.2016  |
| <b>Decision :</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                   |                                    |                                           |                            |
| The case stands deferred to 17.05.2016.                                                                                                   |                                   |                                    |                                           |                            |

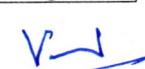
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|---------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------|-------------------------------------------|-----------------|
| 64                                                                                                                                                            | Case No.:26/23/81-ALC2/2015       | Party Name:SOURIAU INDIA PRIVATE LIMITED | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | <b>Approved</b> |
|                                                                                                                                                               | HQ File<br>:01/81/050/00501/AM16/ | RLA File<br>:10/24/040/00094/AM16/       | Lic.No/Date:1010059391<br>27.01.2016      |                 |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DeitY vide U.O. No. 17(12)/2016-IPHW dated 09 /03/2016 closed. |                                   |                                          |                                           |                 |
| RA may take suitable consequential action accordingly.                                                                                                        |                                   |                                          |                                           |                 |

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|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|-------------------------------------------|----------------------------|
| 65                                                                                                                                                                                                                                           | Case No.:1/1/81-ALC2/2016         | Party Name:ARFIN INDIA LIMITED     | Meet No/Date:1/81-ALC2/2016<br>05.04.2016 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                                                                              | HQ File<br>:01/81/050/00545/AM16/ | RLA File<br>:08/24/040/00446/AM16/ | Lic.No/Date:0810137489<br>22.03.2016      | Defer Date:<br>17.05.2016  |
| <b>Decision :</b> NC observed that hard copy application of the subject AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of application for examination and defer the case. |                                   |                                    |                                           |                            |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                                                                                                               |                                   |                                    |                                           |                            |

### Offline Agenda Meeting No. 01/81 dated 05.04.2016

|                    |                                                                                                                             |
|--------------------|-----------------------------------------------------------------------------------------------------------------------------|
| Sl. No. 1          |                                                                                                                             |
| Case No. AR        | M/s. Carclo Technical Plastics (P) Ltd.                                                                                     |
| Meeting No. 01/81  | F.No.01/81/162/0043/AM'14/DES-II                                                                                            |
| Dated:- 05.04.2016 | RA File No.1/02/2010:EOU:CSEZ/                                                                                              |
| Subject:           | Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore |

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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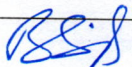
|                                                                                                                                                       |                                      |
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|                                                                                                                                                       | for fixation of scrap/wastage norms. |
| <b>Decision:</b> NC observed that reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. |                                      |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                        |                                      |

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| Sl. No. 2                                                                                                                                             |                                                                                                        |
| Case No. AR                                                                                                                                           | M/s. McCom Industries (India) Private Limited                                                          |
| Meeting No. 01/81                                                                                                                                     | File No. 01/81/50/00447/AM14/DES.II                                                                    |
| Dated:- 05.04.2016                                                                                                                                    | RA File No. 03/95/040/00616/AM14                                                                       |
| Subject:                                                                                                                                              | Request for ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013. |
| <b>Decision:</b> NC observed that reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case. |                                                                                                        |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                        |                                                                                                        |

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| Sl. No. 3                                                                                                                                            |                                                                                                 |
| Case No. AR                                                                                                                                          | M/s. Narayan Powertech Pvt. Limited                                                             |
| Meeting No. 01/81                                                                                                                                    | File No. 01/81/050/971/AM07/DES.II                                                              |
| Dated:- 05.04.2016                                                                                                                                   | RA File No. 34/24/040/00179/AM07                                                                |
| Subject:                                                                                                                                             | Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006 |
| <b>Decision:</b> NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                                 |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                       |                                                                                                 |

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| Sl. No. 4                                                                                                                                               |                                                                                           |
| Case No. AR                                                                                                                                             | M/s. Leitwind Shriram Manufacturing Limited                                               |
| Meeting No. 01/81                                                                                                                                       | File No. 01/81/50/227/AM14/DES.II                                                         |
| Dated:- 05.04.2016                                                                                                                                      | RA File No. 04/24/040/00069/AM14                                                          |
| Subject:                                                                                                                                                | Ratification of norms in respect of Advance Authorization No. 0410147963 dated 15.07.2013 |
| <b>Decision:</b> NC observed that reply of the Company has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                           |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                          |                                                                                           |

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| Sl. No. 5          |                                                                                              |
| Case No. AR        | M/s. Alstom Projects India Limited                                                           |
| Meeting No. 01/81  | File No. 01/81/050/0006/AM13/DES.II                                                          |
| Dated:- 05.04.2016 | RA File No. 34/24/040/00264/AM12                                                             |
| Subject:           | Fixation of norms fixed in respect of Advance Authorization No. 3410033396 dated 05.03.2012. |

  
**बलजीत सिंह / BALJIT SINGH**  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
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 भारत सरकार / Govt. of India  
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**विनोद कुमार कश्यप**  
**VINOD KUMAR KASHYAP**  
 निदेशक, विकास अस्थितीय  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
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 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



**Decision:** NC decided to **ratify** the norms of above AA as per written comments of DHI vide U.O. No. TSW(B)/3/(50)/2012 dated 16/3/2016 (Copy enclosed).

RA may take suitable consequential action accordingly.

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| Sl. No. 6                                                                                                                                                           |                                                                                                  |
| Case No. AR                                                                                                                                                         | M/s. Alstom Projects India Limited                                                               |
| Meeting No. 01/81                                                                                                                                                   | File No. 01/81/050/00460/AM12/DES.II                                                             |
| Dated:- 05.04.2016                                                                                                                                                  | RA File No. 03/94/040/00910/AM12                                                                 |
| Subject:                                                                                                                                                            | Modification of norms fixed in respect of Advance Authorization No. 0310677472 dated 18.01.2012. |
| <b>Decision:</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DHI vide U.O. No. TSW(B)/3/(50)/2012 dated 16/3/2016 (Copy enclosed). |                                                                                                  |
| RA may take suitable consequential action accordingly.                                                                                                              |                                                                                                  |

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| Sl. No. 7                                                                                                                                                          |                                                                                                  |
| Case No. AR                                                                                                                                                        | M/s. Alstom Projects India Limited                                                               |
| Meeting No. 01/81                                                                                                                                                  | File No. 01/81/050/00195/AM13/DES.II                                                             |
| Dated:- 05.04.2016                                                                                                                                                 | RA File No. 34/24/040/00053/AM13                                                                 |
| Subject:                                                                                                                                                           | Modification of norms fixed in respect of Advance Authorization No. 3410034345 dated 13.06.2012. |
| <b>Decision:</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DHI vide U.O. No. TSW(b)/3/(50)/2012 dated 16/3/2016 (Copy enclosed) |                                                                                                  |
| RA may take suitable consequential action accordingly.                                                                                                             |                                                                                                  |

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| Sl. No. 8                                                                                                                                                                                                                          |                                                                                                               |
| Case No. AR                                                                                                                                                                                                                        | M/s. Toshiba JSW Power Systems Private Limited                                                                |
| Meeting No. 01/81                                                                                                                                                                                                                  | File No. 01/81/050/060/AM14                                                                                   |
| Dated:- 05.04.2016                                                                                                                                                                                                                 | RA File No.04/24/040/00014/AM14                                                                               |
| Subject:                                                                                                                                                                                                                           | Modification/Amendment of ratified norms in respect of Advance Authorization No. 0410145237 dated 17.04.2013. |
| <b>Decision:</b> NC noted that DHI Deficiency letter was issued to the firm on 01/02/2016 followed by reminder on 11/03/2016. Reply of the firm is still awaited. NC decided to wait for the reply of the firm and defer the case. |                                                                                                               |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                                                                                                     |                                                                                                               |

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| Sl. No. 9          |                                                                                                               |
| Case No. AR        | M/s. Minox Metal Private Limited                                                                              |
| Meeting No. 01/81  | File No. 01/81/50/00011/AM11                                                                                  |
| Dated:- 05.04.2016 | RA File No. 07/24/040/00008/AM11                                                                              |
| Subject:           | Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710070925 dated 13.04.2010. |

बलजीत सिंह/BALJIT SINGH  
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उद्योग भवन, नई दिल्ली  
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**Decision:** NC observed that reply of the firm has been referred to MoS for comments. NC decided to wait for their comments and defer the case.

The case stands **deferred** to 17.05.2016.

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| Sl. No. 10                                                                                                                                           |                                                                                                               |
| Case No. AR                                                                                                                                          | M/s. Minox Metal Private Limited                                                                              |
| Meeting No. 01/81                                                                                                                                    | File No. 01/81/50/00432/AM10                                                                                  |
| Dated:- 05.04.2016                                                                                                                                   | RA File No. 07/24/040/00391/AM10                                                                              |
| Subject:                                                                                                                                             | Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710069470 dated 19.01.2010. |
| <b>Decision:</b> NC observed that reply of the firm has been referred to MoS for comments. NC decided to wait for their comments and defer the case. |                                                                                                               |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                       |                                                                                                               |

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| Sl. No. 11                                                                                                                                           |                                                                                                               |
| Case No. AR                                                                                                                                          | M/s. Finolex Cables Limited                                                                                   |
| Meeting No. 01/81                                                                                                                                    | File No. 01/81/162/00515/AM13/                                                                                |
| Dated:- 05.04.2016                                                                                                                                   | RA File No. 31/80/040/00104/AM02                                                                              |
| Subject:                                                                                                                                             | Modification/Amendment of ratified norms in respect of Advance Authorization No. 3110004038 dated 11.06.2001. |
| <b>Decision:</b> NC observed that reply of the firm has been referred to DoT for comments. NC decided to wait for their comments and defer the case. |                                                                                                               |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                       |                                                                                                               |

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| Sl. No. 12                                                                                                                                           |                                                                                                               |
| Case No. AR                                                                                                                                          | M/s. Asiatic Electrical & Switchgear Private Limited                                                          |
| Meeting No. 01/81                                                                                                                                    | File No. 01/81/50/271/AM10/                                                                                   |
| Dated:- 05.04.2016                                                                                                                                   | RA File No. 05/23/040/00058/AM10                                                                              |
| Subject:                                                                                                                                             | Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009. |
| <b>Decision:</b> NC observed that reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                                               |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                       |                                                                                                               |

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| Sl. No. 13                                                                                                                               |                                                                     |
| Case No. AR                                                                                                                              | M/s. Gravita India Limited                                          |
| Meeting No. 01/81                                                                                                                        | File No. 01/81/050/00313/AM15/                                      |
| Dated:- 05.04.2016                                                                                                                       | RA File No. 13/24/040/00014/AM15/                                   |
| Subject:                                                                                                                                 | Fixation of norms in respect of AA No. 1310047400 dated 17.06.2014. |
| <b>Decision:</b> NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case. |                                                                     |

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The case stands **deferred** to 17.05.2016.

Sl. No. 14

|                    |                                                                                        |
|--------------------|----------------------------------------------------------------------------------------|
| Case No. AR        | M/s. Sumi Motherson Innovative Engineering Limited                                     |
| Meeting No. 01/81  | File No. 01/81/050/00376/AM11/                                                         |
| Dated:- 05.04.2016 | RA File No. 05/24/040/00460/AM10/                                                      |
| Subject:           | Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010. |

**Decision:** NC observed that case has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands **deferred** to 17.05.2016.

Sl. No. 15

|                    |                                                                                                               |
|--------------------|---------------------------------------------------------------------------------------------------------------|
| Case No. AR        | M/s. MPP Technologies Private Limited                                                                         |
| Meeting No. 01/81  | File No. 01/81/050/00464/AM11/                                                                                |
| Dated:- 05.04.2016 | RA File No. 07/24/040/00268/AM11/                                                                             |
| Subject:           | Modification/amendment of ratified norms in respect of Advance Authorization No. 0710074776 dated 12.10.2010. |

**Decision:** NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands **deferred** to 17.05.2016.

Sl. No. 16

|                    |                                                                                                               |
|--------------------|---------------------------------------------------------------------------------------------------------------|
| Case No. AR        | M/s. Mayfair International                                                                                    |
| Meeting No. 01/81  | File No. 01/81/050/00558/AM15/                                                                                |
| Dated:- 05.04.2016 | RA File No. 03/95/040/00780/AM15/                                                                             |
| Subject:           | Modification/amendment of ratified norms in respect of Advance Authorization No. 0310792255 dated 22.12.2014. |

**Decision:** NC observed that DIPP deficiency letter was issued to the firm on 01/02/2016 followed by reminder dated 11/03/2016. Reply of the firm is still awaited. NC decided to wait for the reply of the firm and defer the case.

The case stands **deferred** to 17.05.2016.

Sl. No. 17

|                    |                                                                                        |
|--------------------|----------------------------------------------------------------------------------------|
| Case No. AR        | M/s. Shree-Ji Powerlines                                                               |
| Meeting No. 01/81  | File No. 01/81/050/00429/AM14/                                                         |
| Dated:- 05.04.2016 | RA File No. 03/95/040/00420/AM14/                                                      |
| Subject:           | Fixation of norms in respect of Advance Authorization No. 0310746451 dated 22.08.2013. |

**Decision:** NC observed that DHI deficiency letter was issued to the firm on 01/02/2016 followed by reminder dated 11/03/2016. Reply of the firm is still awaited. NC decided to wait

  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



for the reply of the firm and defer the case.

The case stands **deferred** to 17.05.2016.

Sl. No. 18

|                    |                                                                                                               |
|--------------------|---------------------------------------------------------------------------------------------------------------|
| Case No. AR        | M/s. Ratnesh Metal Private Limited                                                                            |
| Meeting No. 01/81  | F.No. 01/81/050/00374/AM11/                                                                                   |
| Dated:- 05.04.2016 | RA File No. 08/24/040/00256/AM10/                                                                             |
| Subject:           | Modification/amendment of ratified norms in respect of advance authorization no. 0810085115 dated 21.12.2009. |

**Decision:** NC decided to **ratify** the norms of above AA as per written comments of MoS vide U.O. No. 2(13)/2006-td-Vol IV dated 01/03/2016 copy enclosed).

RA may suitable consequential action accordingly.

Sl. No. 19

|                    |                                                                                        |
|--------------------|----------------------------------------------------------------------------------------|
| Case No. AR        | M/s. Gamesa Wind Turbines Private Limited                                              |
| Meeting No. 01/81  | HQ File No.: 01/81/050/00278/AM15/                                                     |
| Dated:- 05.04.2016 | RA File No.: 04/24/040/00004/AM15/                                                     |
| Subject:           | Fixation of norms in respect of Advance Authorization No. 0410157311 dated 22.04.2014. |

**Decision:** NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands **deferred** to 17.05.2016.

Sl. No. 20

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| Case No. AR        | M/s. Rollwell Forge Private Limited                                                    |
| Meeting No. 01/81  | HQ File No.: 01/81/050/00530/AM15/                                                     |
| Dated:- 05.04.2016 | RA File No.: 24/24/040/00015/AM15/                                                     |
| Subject:           | Fixation of norms in respect of Advance Authorization No. 2410041622 dated 12.11.2014. |

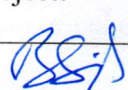
**Decision:** NC decided to **ratify** the norms in respect of above AA as per written comments of DIPP UO No. 12/28/2016-TSW/20-A/R dated 05/04/2016 as under :

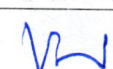
1. Quantity of import item may be allowed as 302400 Kgs. as 1.12 Kgs./Kg. content in the export products after taking 20 % recovery from scrap.

RA may take suitable consequential action accordingly.

Sl. No. 21

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| Case No. AR        | M/s. Minox Metal Private Limited                                                                              |
| Meeting No. 01/81  | HQ File No.: 01/81/050/00453/AM10/                                                                            |
| Dated:- 05.04.2016 | RA File No.: 07/24/040/00413/AM10/                                                                            |
| Subject:           | Modification/amendment of ratified norms in respect of advance authorization no. 0710069856 dated 05.02.2010. |

  
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Deputy Director General of Foreign Trade  
विदेश व्यापार महासंचालकालय  
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विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
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Udyog Bhawan, New Delhi



**Decision:** NC observed that reply of the firm has been referred to MoS for comments. NC decided to wait for their comments and defer the case.

The case stands **deferred** to 17.05.2016.

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| Sl. No. 22                                                                                                                              |                                                                                        |
| Case No. AR                                                                                                                             | M/s. Trafomec India Magnetics Private Limited                                          |
| Meeting No. 01/81                                                                                                                       | HQ File No.: 01/81/050/00270/AM13/                                                     |
| Dated:- 05.04.2016                                                                                                                      | RA File No.: 07/24/040/00216/AM13/                                                     |
| Subject:                                                                                                                                | Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012. |
| <b>Decision:</b> NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                        |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                          |                                                                                        |

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| Sl. No. 23                                                                                                                              |                                                                                        |
| Case No. AR                                                                                                                             | M/s. Trafomec India Magnetics Private Limited                                          |
| Meeting No. 01/81                                                                                                                       | HQ File No.: 01/81/050/00325/AM12/                                                     |
| Dated:- 05.04.2016                                                                                                                      | RA File No.: 07/24/040/00258/AM12/                                                     |
| Subject:                                                                                                                                | Fixation of norms in respect of Advance Authorization No. 0710083779 dated 08.11.2011. |
| <b>Decision:</b> NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                        |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                          |                                                                                        |

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| Sl. No. 24                                                                                                                               |                                                                                                               |
| Case No. AR                                                                                                                              | M/s. Angelique International Limited                                                                          |
| Meeting No. 01/81                                                                                                                        | HQ File No.: 01/81/50/271/AM13/                                                                               |
| Dated:- 05.04.2016                                                                                                                       | RA File No.: 05/23/040/00199/AM13/                                                                            |
| Subject:                                                                                                                                 | Modification/amendment of ratified norms in respect of advance authorization no. 0510334458 dated 12.09.2012. |
| <b>Decision:</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                                                                                               |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                                                               |

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| Sl. No. 25                                                                                                                               |                                                                                                               |
| Case No. AR                                                                                                                              | M/s. LM Wind Power Blades (India) Private Limited                                                             |
| Meeting No. 01/81                                                                                                                        | HQ File No.: 01/81/050/00473/AM15/                                                                            |
| Dated:- 05.04.2016                                                                                                                       | RA File No.: 07/24/040/00250/AM15/                                                                            |
| Subject:                                                                                                                                 | Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014. |
| <b>Decision:</b> NC observed that case has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. |                                                                                                               |

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The case stands **deferred** to 17.05.2016.

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| Sl. No. 26                                                                                                                                                                                                                    |                                                                                                                 |
| Case No. AR                                                                                                                                                                                                                   | M/s. Crompton Greaves Limited                                                                                   |
| Meeting No. 01/81                                                                                                                                                                                                             | HQ File No.: 01/81/50/311/AM13/                                                                                 |
| Dated:- 05.04.2016                                                                                                                                                                                                            | RA File No.: 03/94/040/00128/AM13/                                                                              |
| Subject:                                                                                                                                                                                                                      | Fixation of norms in respect of Advance Authorization No. Advance Authorisation No.0310709770 dated 20.09.2012. |
| <b>Decision:</b> NC decided to <b>ratify</b> the norms in respect of above AA as per written comments of DHI UO No.TSWB 3/35/2012 dated 22.03.2016 (Copy enclosed).<br>RA may take suitable consequential action accordingly. |                                                                                                                 |

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| Sl. No. 27                                                                                                                              |                                                                                                                  |
| Case No. AR                                                                                                                             | M/s. Crompton Greaves Limited                                                                                    |
| Meeting No. 01/81                                                                                                                       | HQ File No.: 01/81/050/00505/AM15/                                                                               |
| Dated:- 05.04.2016                                                                                                                      | RA File No.: 03/94/040/00268/AM15/                                                                               |
| Subject:                                                                                                                                | Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014. |
| <b>Decision:</b> NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                                                  |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                          |                                                                                                                  |

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| Sl. No. 28                                                                                                                                           |                                                                                                                                                                     |
| Case No. AR                                                                                                                                          | M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat                                                                                                             |
| Meeting No. 01/81                                                                                                                                    | F.No.01/81/061/00001/AM16/DES-II/                                                                                                                                   |
| Dated:- 05.04.2016                                                                                                                                   | KASEZ File No.37/24/040/0006/AM16/                                                                                                                                  |
| Subject:                                                                                                                                             | Fixation of norms in respect of advance authorization no. 3710002621 dated 13.01.2016 for import of non alloy steel scrap and export of non alloy steel bar/MS bar. |
| <b>Decision:</b> NC decided to send deficiency letter to firm as per MoS UO No.2(25)/2015-TD dated 26.02.2016 and to defer the case (Copy enclosed). |                                                                                                                                                                     |
| The case stands <b>deferred</b> to 23.02.2016.                                                                                                       |                                                                                                                                                                     |

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| Sl. No. 29                                                                                         |                                                                                                                                                                     |
| Case No. AR                                                                                        | M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat                                                                                                             |
| Meeting No. 01/81                                                                                  | F.No.01/81/061/00002/AM16/DES-II/                                                                                                                                   |
| Dated:- 05.04.2016                                                                                 | KASEZ File No.37/24/040/0007/AM16/                                                                                                                                  |
| Subject:                                                                                           | Fixation of norms in respect of advance authorization no. 3710002622 dated 13.01.2016 for import of non alloy steel scrap and export of non alloy steel bar/MS bar. |
| <b>Decision:</b> NC decided to send deficiency letter to firm as per MoS UO No.2(25)/2015-TD dated |                                                                                                                                                                     |

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26.02.2016 and to defer the case (Copy enclosed).

The case stands **deferred** to 23.02.2016.

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| Sl. No. 30                                                                                                                                                                                                                                                                                                         |                                                                                                            |
| Case No. AR                                                                                                                                                                                                                                                                                                        | M/s. Manaksia Limited (Formerly Hindusthan Seals Limited)                                                  |
| Meeting No. 01/81                                                                                                                                                                                                                                                                                                  | File No. 01/81/050/00418/AM15/                                                                             |
| Dated:- 05.04.2016                                                                                                                                                                                                                                                                                                 | RA File No. 02/24/040/00123/AM15/                                                                          |
| Subject:                                                                                                                                                                                                                                                                                                           | Modification/amendment in fixed norms in respect of Advance Authorization No. 0210204981 dated 15.09.2014. |
| <b>Decision:</b> NC decided to <b>modify</b> the norms in respect of above AA as per written comments of DIPP vide their UO No. 12/28/2016-TSW/30-A/R dated 05/04/2016 as under :                                                                                                                                  |                                                                                                            |
| <ol style="list-style-type: none"><li>1. Export item to contain 665.21 MT of Aluminium coils/Sheets.</li><li>2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 671.65 MT as 1.01 Kgs./Kg. content in export item.</li></ol> |                                                                                                            |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                             |                                                                                                            |

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| Sl. No. 31                                                                                                                               |                                                                                                  |
| Case No. AR                                                                                                                              | M/s. Alstrong Enterprises India Private Limited                                                  |
| Meeting No. 01/81                                                                                                                        | F. No. 01/81/050/00400/AM16/                                                                     |
| Dated:- 05.04.2016                                                                                                                       | RA File No. 05/23/040/00272/AM16/                                                                |
| Subject:                                                                                                                                 | Modification of fixed norms in respect of advance authorization no. 0510396200 dated 03.11.2015. |
| <b>Decision:</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                                                                                  |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                                                  |

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| Sl. No. 32                                                                                                                               |                                                                                       |
| Case No. AR                                                                                                                              | M/s. Anvil Cables Private Limited                                                     |
| Meeting No. 01/81                                                                                                                        | F. No. 01/81/050/00156/AM16/                                                          |
| Dated:- 05.04.2016                                                                                                                       | RA File No. 02/24/040/00036/AM16/                                                     |
| Subject:                                                                                                                                 | Fixation of norms in respect of advance authorization no. 0210205904 dated 22.06.2015 |
| <b>Decision:</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                                                                       |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                                       |

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| Sl. No. 33        |                                                      |
| Case No. AR       | M/s. Asiatic Electrical & Switchgear Private Limited |
| Meeting No. 01/81 | File No. 01/81/50/164/AM09/                          |

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| Dated:- 05.04.2016                                                                                                                      | RA File No. 05/24/040/00183/AM09                                                                              |
| Subject:                                                                                                                                | Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510308162 dated 16.11.2011. |
| <b>Decision:</b> NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                                               |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                          |                                                                                                               |

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| Sl. No. 34                                                                                                                               |                                                                                                      |
| Case No. AR                                                                                                                              | M/s. Associated Cables Pvt. Ltd.                                                                     |
| Meeting No. 01/81                                                                                                                        | File No. 01/81/050/00136/AM16/                                                                       |
| Dated:- 05.04.2016                                                                                                                       | RA File No. 03/94/040/01152/AM15/                                                                    |
| Subject:                                                                                                                                 | Modification/amendment of norms in respect of advance authorization no. 0310794761 dated 20.03.2015. |
| <b>Decision:</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                                                                                      |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                                                      |

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| Sl. No. 35                                                                                                                              |                                                                                        |
| Case No. AR                                                                                                                             | M/s. Crompton Greaves Limited                                                          |
| Meeting No. 01/81                                                                                                                       | HQ File No. 01/81/050/000503/AM15/DES-II                                               |
| Dated:- 05.04.2016                                                                                                                      | RA File No. 03/94/040/00378/AM15                                                       |
| Subject:                                                                                                                                | Fixation of norms in respect of advance authorization no. 0310789833 dated 30.09.2014. |
| <b>Decision:</b> NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                        |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                          |                                                                                        |

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| Sl. No. 36                                                                                                                              |                                                                                                  |
| Case No. AR                                                                                                                             | M/s. Crompton Greaves Limited                                                                    |
| Meeting No. 01/81                                                                                                                       | HQ File No. 01/81/050/00048/AM15/DES-II                                                          |
| Dated:- 05.04.2016                                                                                                                      | RA File No. 03/94/040/00292/AM14/                                                                |
| Subject:                                                                                                                                | Modification of fixed norms in respect of advance authorization no. 0310767760 dated 24.01.2014. |
| <b>Decision:</b> NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                                  |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                          |                                                                                                  |

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| Sl. No. 37         |                                                                     |
| Case No. AR        | M/s. Crompton Greaves Limited                                       |
| Meeting No. 01/81  | HQ File No. 01/81/050/00066/AM15/DES-II                             |
| Dated:- 05.04.2016 | RA File No. 03/94/040/00391/AM14/                                   |
| Subject:           | Modification of fixed norms in respect of advance authorization no. |

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|                                                                                                                                         | 0310766731 dated 17.01.2014. |
| <b>Decision:</b> NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                              |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                          |                              |

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| Sl. No. 38                                                                                                                                                                                                                                                                                        |                                                                                        |
| Case No. AR                                                                                                                                                                                                                                                                                       | M/s. Delphi Connection Systems Private Limited                                         |
| Meeting No. 01/81                                                                                                                                                                                                                                                                                 | F. No. 01/81/050/00103/AM16                                                            |
| Dated:- 05.04.2016                                                                                                                                                                                                                                                                                | RA File No. 10/24/040/00135/AM15                                                       |
| Subject:                                                                                                                                                                                                                                                                                          | Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015. |
| <b>Decision:</b> NC observed that firm has not to furnished information sought by C&PC vide their letter No.46011/90/2014-PC-II and last reminder dated 24.11.2015 for examination of the case. However, no information received from the firm. NC decided to send a reminder and defer the case. |                                                                                        |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                                                                                                                                                                    |                                                                                        |

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| Sl. No. 39                                                                                                                               |                                                                                                    |
| Case No. AR                                                                                                                              | M/s. Elgi Rubber Company Limited, Coimbatore                                                       |
| Meeting No. 01/81                                                                                                                        | HQ File No. 01/81/171/00613/AM16/DES-II                                                            |
| Dated:- 05.04.2016                                                                                                                       | MEPZ SEZ & HEOUs File No. A/2008/041/EOU/TN                                                        |
| Subject:                                                                                                                                 | Fixation of wastage norms for 100% EOU in respect of M/s. Elgi Rubber Company Limited, Coimbatore. |
| <b>Decision:</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                                                                                    |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                                                    |

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| Sl. No. 40                                                                                                                                |                                                                                        |
| Case No. AR                                                                                                                               | M/s. FCI OEN Connectors Limited                                                        |
| Meeting No. 01/81                                                                                                                         | File No. 01/81/050/00421/AM15/                                                         |
| Dated:- 05.04.2016                                                                                                                        | RA File No. 10/24/040/00058/AM15/                                                      |
| Subject:                                                                                                                                  | Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014. |
| <b>Decision:</b> NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. |                                                                                        |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                            |                                                                                        |

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| Sl. No. 41         |                                                                      |
| Case No. AR        | M/s. FCI OEN Connectors Limited                                      |
| Meeting No. 01/81  | File No. 01/81/050/00154/AM16/                                       |
| Dated:- 05.04.2016 | RA File No. 10/24/040/00140/AM15/                                    |
| Subject:           | Fixation of norms in respect of advance authorization no. 1010059108 |

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भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



|                                                                                                                                           |                   |
|-------------------------------------------------------------------------------------------------------------------------------------------|-------------------|
|                                                                                                                                           | dated 13.04.2015. |
| <b>Decision:</b> NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. |                   |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                            |                   |

|                                                                                                                                                                                                                                                                                                       |                                                                                                                                                                         |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Sl. No. 42                                                                                                                                                                                                                                                                                            |                                                                                                                                                                         |
| Case No. AR                                                                                                                                                                                                                                                                                           | M/s. Gargi Enterprises                                                                                                                                                  |
| Meeting No. 01/81                                                                                                                                                                                                                                                                                     | File No. 01/81/050/00186/AM09/                                                                                                                                          |
| Dated:- 05.04.2016                                                                                                                                                                                                                                                                                    | RA File No. 07/24/040/00090/AM09/                                                                                                                                       |
| Subject:                                                                                                                                                                                                                                                                                              | Requesting for written comments in connection with ratification of norms in respect of advance authorization no. 0710057645 dated 29.05.2008 of M/s. Gargi Enterprises. |
| <b>Decision:</b> NC observed that firm has not received the copy of written comments DC(SS1) vide their U.O.No.30(200)/20080-ME and no ratification is required in norms. Hence, NC decided to direct the firm to obtain the copy of desired document from concerned RA and to <b>close</b> the case. |                                                                                                                                                                         |
| RA may take suitable action accordingly.                                                                                                                                                                                                                                                              |                                                                                                                                                                         |

|                                                                                                                                          |                                                                                                      |
|------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------|
| Sl. No. 43                                                                                                                               |                                                                                                      |
| Case No. AR                                                                                                                              | M/s. Gujarat Copper Alloys Limited                                                                   |
| Meeting No. 01/81                                                                                                                        | File No. 01/81/050/117/AM15                                                                          |
| Dated:- 05.04.2016                                                                                                                       | RA File No.03/94/040/01116/AM14                                                                      |
| Subject:                                                                                                                                 | Modification/amendment of norms in respect of advance authorization no. 0310775177 dated 20.03.2014. |
| <b>Decision:</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                                                                                      |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                                                      |

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|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------|
| Sl. No. 44                                                                                                                                                                                                                                                                                          |                                                                                                  |
| Case No. AR                                                                                                                                                                                                                                                                                         | M/s. Industrial Metal Powders (India) Pvt. Limited                                               |
| Meeting No. 01/81                                                                                                                                                                                                                                                                                   | HQ File No. 01/81/050/00301/AM11/ /DES-II                                                        |
| Dated:- 05.04.2016                                                                                                                                                                                                                                                                                  | RA File No. 31/24/040/00136/AM11/                                                                |
| Subject:                                                                                                                                                                                                                                                                                            | Modification of fixed norms in respect of advance authorization no. 3110044907 dated 06.10.2010. |
| <b>Decision:</b> NC observed that firm has informed that RA, Pune has raised a query to submit documentary evidence confirming grade of steel plate imported and used in the resultant product. NC decided to seek comments of the RA, Pune to take a view in the matter and <b>defer</b> the case. |                                                                                                  |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                                                                                                                                                                      |                                                                                                  |

|                   |                                        |
|-------------------|----------------------------------------|
| Sl. No. 45        |                                        |
| Case No. AR       | M/s. Raychem RPG (P) Limited           |
| Meeting No. 01/81 | HQ File No. 01/81/162/456/AM13 /DES-II |

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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भारत सरकार/Govt. of India  
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विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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|--------------------|------------------------------------------------------------------------------------------------------------|
| Dated:- 05.04.2016 | RA File No. 03/95/039/00009/AM11                                                                           |
| Subject:           | Modification/amendment of fixed norms in respect of Advance Authorization No. 0310622958 dated 23.03.2011. |

**Decision:** NC decided to **modify** the norms in respect of above AA as per written comments of DIPP vide their UO No. 12/28/2016-TSW/45-A/R dated 05/04/2016 as under :

Keeping in view the special kind of adhesive used in the export item and actual consumption of materials (certified by a chartered Accountant) norms for the following export item may be modified as under :

| Export product                |       | Import items |                            |                                                |
|-------------------------------|-------|--------------|----------------------------|------------------------------------------------|
| Description of export product | Qty.  | Sl. No.      | Description of import item | Quantity of import item (Per Unit)             |
| Surge Arrester HSR            | 1 No. | 1            | Fibre Glass fabric         | 1.10 Meter/Meter content in the Export Product |
|                               |       | 2            | Adhesives                  | 1.20 Kgs./Kg. content in the Export Product    |
|                               |       | 3            | Silopren LSR Colour        | 1.20 Kgs./Kg. content in the Export Product    |
|                               |       | 4            | Silopren LSR Electro       | 1.20 Kgs./Kg. content in the Export Product    |
|                               |       | 5            | Zinc Oxide Blocks          | Net to Net basis                               |

RA may take suitable consequential action accordingly.

|                                                                                                                                          |                                                                  |
|------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------|
| Sl. No. 46                                                                                                                               |                                                                  |
| Case No. AR                                                                                                                              | M/s. S.K. Industries                                             |
| Meeting No. 01/81                                                                                                                        | F. No. 01/81/162/15/AM16/DES-II                                  |
| Dated:- 05.04.2016                                                                                                                       | KASEZ File No. KASEZ/100%EOU/II/48/95-96/Vol.II/                 |
| Subject:                                                                                                                                 | Modification/amendment of ratified norms in respect of 100% EOU. |
| <b>Decision:</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                                                  |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                  |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|
| Sl. No. 47                                                                                                                                                                         |                                                                                                               |
| Case No. AR                                                                                                                                                                        | M/s. Shiva Utensils Industries Private Limited                                                                |
| Meeting No. 01/81                                                                                                                                                                  | File No. 01/81/050/00391/AM16/                                                                                |
| Dated:- 05.04.2016                                                                                                                                                                 | RA File No. 05/24/040/00348/AM16/                                                                             |
| Subject:                                                                                                                                                                           | Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510396025 dated 26.10.2015. |
| <b>Decision :</b> NC decided to <b>modify</b> the norms in respect of above AA as per written comments of DIPP vide their UO No. 12/28/2016-TSW/47-A/R dated 05/04/2016 as under : |                                                                                                               |
| 1. Words "Diameter: 600 mm & above" may be added from the description of import item.                                                                                              |                                                                                                               |
| RA may take suitable consequential action accordingly.                                                                                                                             |                                                                                                               |

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
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| Sl. No. 48                                                                                                                               |                                                                                                  |
| Case No. AR                                                                                                                              | M/s. Theeta Electricals Private Limited                                                          |
| Meeting No. 01/81                                                                                                                        | F.No. 01/81/050/00047/AM13/                                                                      |
| Dated:- 05.04.2016                                                                                                                       | RA File No. 05/24/040/00411/AM12/                                                                |
| Subject:                                                                                                                                 | Modification of fixed norms in respect of advance authorization no. 0510321927 dated 10.04.2012. |
| <b>Decision:</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                                                                                  |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                                                  |

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| Sl. No. 49                                                                                                                               |                                                                                                  |
| Case No. AR                                                                                                                              | M/s. Theeta Electricals Private Limited                                                          |
| Meeting No. 01/81                                                                                                                        | F.No. 01/81/050/00426/AM10/                                                                      |
| Dated:- 05.04.2016                                                                                                                       | RA File No. 05/24/040/00448/AM10/                                                                |
| Subject:                                                                                                                                 | Modification of fixed norms in respect of advance authorization no. 0510256210 dated 13.01.2010. |
| <b>Decision:</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                                                                                  |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                                                  |

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| Sl. No. 50                                                                                                                               |                                                                                                      |
| Case No. AR                                                                                                                              | M/s. Vautid-Shah Hardface Pvt. Ltd.                                                                  |
| Meeting No. 01/81                                                                                                                        | F. No. 01/81/50/122/AM14/DES-II<br>RA File No.03/95/040/01029/AM13                                   |
| Dated:- 05.04.2016                                                                                                                       | Modification/amendment of norms in respect of advance authorization no. 0310732920 dated 30.04.2013. |
| Subject:                                                                                                                                 |                                                                                                      |
| <b>Decision:</b> NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. |                                                                                                      |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                                                      |

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| Sl. No. 51                                                                                                                               |                                                                                                     |
| Case No. AR                                                                                                                              | M/s. Viney Corporation Private Limited                                                              |
| Meeting No. 01/81                                                                                                                        | F. No. 01/81/050/00016/AM15                                                                         |
| Dated:- 05.04.2016                                                                                                                       | RA File No. 05/24/040/00337/AM14                                                                    |
| Subject:                                                                                                                                 | Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014 |
| <b>Decision:</b> NC observed that case has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. |                                                                                                     |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                           |                                                                                                     |

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उप महानिदेशक विदेश व्यापार  
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Foreign Trade Development Officer  
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| Sl. No. 52                                                                                                                              |                                                                                                               |
| Case No. AR                                                                                                                             | M/s. Voestalpine VAE VKN India Private Limited (Formerly M/s. VAE VKN Industries Private Limited.             |
| Meeting No. 01/81                                                                                                                       | F. No. 01/81/050/239/AM15 /DES-II                                                                             |
| Dated:- 05.04.2016                                                                                                                      | RA File No. 05/24/040/00108/AM15                                                                              |
| Subject:                                                                                                                                | Modification/amendment of ratified norms in respect of Advance Authorization No. 0510388531 dated 10.06.2014. |
| <b>Decision:</b> NC observed that case has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                                               |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                          |                                                                                                               |

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|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|
| Sl. No. 53 (Supplementary)                                                                                                                                                 |                                                                                            |
| Case No. AR                                                                                                                                                                | M/s. M/s Jayesh Industries Limited.                                                        |
| Meeting No. 01/81                                                                                                                                                          | F. No. 01/82/050/01016/AM04I                                                               |
| Dated:- 05.04.2016                                                                                                                                                         | RA File No. 03/24/040/01754/AM04                                                           |
| Subject:                                                                                                                                                                   | Ratification of norms in respect of Advance Authorization No. 0310239140 dated 02.12.2003. |
| <b>Decision:</b> NC observed that case has been referred to M/o Mines for comments. NC decided to send weekly reminder to Mines to expedite the matter and defer the case. |                                                                                            |
| The case stands <b>deferred</b> to 17.05.2016.                                                                                                                             |                                                                                            |

Date: 29.04.2016  
Place: New Delhi

(Vinod Kumar Kashyap)  
Foreign Trade Development Officer

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
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विदेश व्यापार महानिदेशालय  
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Udyog Bhawan, New Delhi



15  
05.04.2016

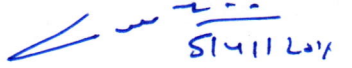
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 05/04/2016- Case No. 35/11/81 (M/s HBL Power Systems Limited)  
(Advance Authorization No. 0910060610 dated 08.07.2014)**

Advance Authorisation may be ratified as under:

1. Words "Capacity :45Ah" may be suffixed with the description of export product.
2. Net weight of export product may be specified as 236 kgs containing 35.9 Kgs. of Silver.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 36.259 Kgs. as 1.01 Kgs./Kg. content in export items.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in export items.
5. Quantity of import items at Sl. No. 3 & 4 may be allowed as 1.05 Kgs./Kg. content in export items.
6. Quantity of import item at Sl. No. 5 may be allowed as 1.05 Sq. mtrs./Sq. mtr. content in export items.
7. Quantity of import items at Sl. No. 6 & 7 may be allowed as applied

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/28/2016-TSW/15

dated 05/04/2016



**बलजीत सिंह/BALJIT SINGH**  
मुख्य महासंचालक विदेश व्यापार  
Principal Director General of Foreign Trade  
विदेश व्यापार महासंचालक  
Director General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
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**विनोद कुमार कश्यप**  
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विदेश व्यापार विकास अधिकारी  
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विदेश व्यापार महासंचालक  
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Govt of India  
Ministry of Micro Small & Medium Enterprises  
Office of the Development Commissioner  
Mechanical Division

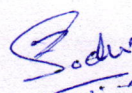
16  
05.04.2016

Subject: AA no 3110064619 dated 25.07.14 in respect of M/s Anand Tecknow Aids Engineering India Ltd.

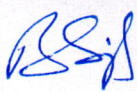
The following information is required:-

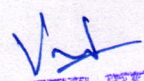
- Detailed technical note on manufacturing process including the relevant flow sheet for both iron and steel.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Firm to correct the nomenclature of the import item.
- Firm to bifurcate and specifically mention the quantity of steel scrap and iron scrap to be imported and their corresponding export.

This issues with approval of Director (ME).

  
(KSSodhi)  
AD (ME)

Sh V.K. Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi  
UO No TL-13024/59/2016-MMM&A-DCMSME dated 22.03.16

  
श्री/BAIJIT SINGH  
विदेश व्यापार  
Directorate General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



D/L  
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Govt of India  
Ministry of Micro, Small & Medium Enterprises  
Office of the Development Commissioner  
Mechanical Division

Subject: AA no 0410159708 dated 11.11.14 of M/s Urethane Elastomers.

The following information is needed before norms can be fixed:-

- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, **wastages claimed at each stage of manufacturing** with complete justification and supported by documentary evidence/drawing.
- Detailed technical note on manufacturing process including the relevant flow sheet.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Difference between export product and Sno 5 & 6 of items of import.

This issues with the approval of Director (ME) for taking view by NC.



(K.S. Sodhi)  
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/58/2016-MMM&A-DCMSME dated 16.03.16

14/18/3  
BSJ

बलजित सिंह/BALJIT SINGH  
निदेशक, विदेश व्यापार  
Director General of Foreign Trade  
निदेशक, विदेश व्यापार  
Director General of Foreign Trade  
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Udyog Bhawan, New Delhi



25  
05.04.2016

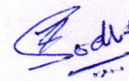
Govt. of India  
Ministry of Micro Small & Medium Enterprises  
Office of the Development Commissioner  
Mechanical Division

Subject: AA No 0510392478 dated 18.12.14 of M/s Metenere Ltd.

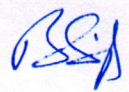
The following information is required from the unit

- Unit to specify the quantity of lead ingots and antimonial lead the unit intends to export. Unit to specify the composition of lead alloy.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Percentage of lead in the import items.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with approval of Director (ME).

  
(KSSodhi)  
AD (ME)

Sh V.K. Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi  
UO No TL-13024/60/2016-MMM&A-DCMSME dated 22.03.16



बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



61/81/162100367/AM-16

23/81  
23.2.16  
5.7.16.27  
5/4/16.

भारत सरकार  
GOVERNMENT OF INDIA  
संचार और सूचना प्रौद्योगिकी मंत्रालय

28  
05.04.2016

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग  
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY  
Website: www.deity.gov.in

संख्या

No.....17(32)/2015-IPHW

दिनांक

Date 03.03.2016...

M/s. Hical NSE Electronics Pvt. Ltd.  
Survey No. 46& 47, Part Phase 11  
Electronic City  
Bangalore-560100

Sub:- Application for ratification of norms of Advance Licence No. 0710107977 dated 31.3.2015 for export of "Integrated Wiring Harness".

Sir,

Please refer to your letter dated 18.02.2016 forwarding the information on the subject mentioned above.

2. You are requested to depute your technical representative for discussion with prior appointment to enable further processing of the proposal.

Yours faithfully

  
(Asha Nangia)  
Director

✓ Copy to:

Shri Pradyumna Sahu  
FTDO  
O/o. DGFT  
Udyog Bhavan  
New Delhi

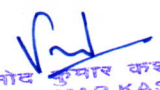
w.r.t. DGFT U.O. No. 01/81/50/AM16/DES-II/30 dated 9.6.2015

  
बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
भारत सरकार / Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

- 36 -



ELECTRONICS INDIA  
Billion Needs Million Chips

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
भारत सरकार / Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

इलेक्ट्रॉनिक्स निकेतन  
6, सी.जी.ओ. कॉम्प्लेक्स  
नई दिल्ली-110003

ELECTRONICS NIKETAN  
6, C.G.O. COMPLEX  
NEW DELHI-110003



23)81  
23/2/16 01/01/16 03/11/16

34  
05.04.2016  
DES 11

भारत सरकार  
GOVERNMENT OF INDIA  
संचार और सूचना प्रौद्योगिकी मंत्रालय  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग  
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY  
Website: www.deity.gov.in

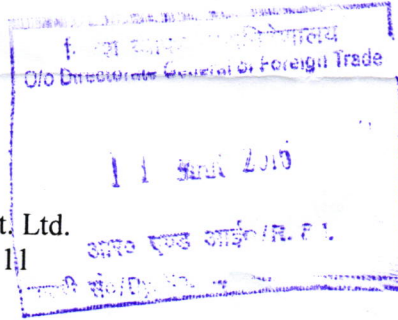
संख्या

No.....17(38)/2015-IPHW

दिनांक

Date: 3.03.2016

M/s. Hical NSE Electronics Pvt. Ltd.  
Survey No. 46& 47, Part Phase 11  
Electronic City  
Bangalore-560100



Sub:- Application for ratification of norms of Advance Licence No. 0710108272 dated 27.5.2015 for export of "Integrated Wiring Harness".

Sir,

Please refer to your letter dated 18.02.2016 forwarding the information on the subject mentioned above.

2. You are requested to depute your technical representative for discussion with prior appointment to enable further processing of the proposal.

Yours faithfully

(Saurabh Ranjan)  
Scientist 'B'

Copy to:

Shri Pradyumna Sahu  
FTDO  
O/o. DGFT  
Udyog Bhavan  
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/171/AM15/DES-II/42 dated 28.7.2015

बलजीत सिंह / BALJIT SINGH  
उप सहाय निदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार सहाय निदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
भारत सरकार / Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

-37-



ELECTRONICS INDIA  
Billion Needs Million Chips

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार सहाय निदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

इलेक्ट्रॉनिक्स निकेतन  
6, सी.जी.ओ. कॉम्प्लेक्स  
नई दिल्ली-110003

ELECTRONICS NIKETAN  
6, C.G.O. COMPLEX  
NEW DELHI-110003







36  
05.04.2016

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the March 28, 2016

To

M/s. Motherson Automotive Technologies & Engineering,  
(MATE Central Office)  
2nd Floor, F-7, Block B-1,  
Mohan Co-operative Industrial Estate,  
**Mathura Road, New Delhi-110 044.**  
**Tele Fax 91-11-40555940**

**Subject : Advance Authorisation Application from M/s. Motherson Automotive Technologies**

**& Engineering, (MATE Central Office), Noida UP for fixation of Norms for the import of inputs against the export of various products as indicated in the Advance Authorisation number 0510394456 dated 04.06.2015.**

Sir.

With reference to your reply dated December 08, 2015; forwarded by DGFT on 07.01.16 it is to inform you that the Advance Authorization Application No. 0510394456 dated 04.06.2015 is lacking following information :

1. Chartered Engineer (CE) certified detailed manufacturing process with wastage at each stage of manufacture along with complete material balance limiting to these four export items only.
2. Central excise data regarding production and corresponding consumption of inputs for last three year financial years; limiting to the four export products.
3. The above information must be received with in 15-days from the date of issue of this letter. If the information is not received, in the stipulated time, it would be presumed that you are no longer interested in this application.



(O.P. Sharma)

Joint Industrial Adviser

Telefax: 011-23071187

Email: [omsharma@nic.in](mailto:omsharma@nic.in)

**Copy to : Shri Pradumn Sahoo, DES-2, FTDO O/o DGFT, Udyog Bhawan, New Delhi.**

✓ (w.r.t. their U.O. No. 01/81/050/00189/AM-16/DES-2/106 dated 07.01.2016)

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

-38-

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



. 39  
05.04.2016

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 05/04/2016- Case No. 18/23/81 M/s Apar Industries Limited) (Advance Authorization No. 3410041384 dated 20.07.2015)**

Advance authorization may be ratified as under:

1. Words "Size: Al.26/4.442 mm + ST 7/3.454 mm" may be added with the description of export item at Sl. No. 1.
2. Words "Size: Al.30/4.53 mm + ST 19/2.72 mm" may be added with the description of export item at Sl. No. 2.
3. Taking clue from SION C-7, quantities of import items may be allowed as under:
  - (i) Import item No.1 viz. Aluminium Ingots as 11.127 MT as 1.04 Kgs. /Kg. content in the export products at Sl. No. 1 & 2.
  - (ii) Import item No.2 as applied for i.e. 3.326 MT as 1.015 Kgs. /Kg. content in the export product at Sl. No. 1.
  - (iii) Import item No.3 as applied for i.e. 2.406 MT as 1.015 Kgs. /Kg. content in the export product at Sl. No. 2.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/28/2016-TSW/39

dated 05/04/2016



**बलजीत सिंह/BALJIT SINGH**  
उप महासचिव विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



**विनोद कुमार कश्यप**  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

40  
05.04.2016

NC Meeting dated 05/04/2016- Case No. 3/8/81 (M/s Apar Industries Limited)  
(Advance Authorization No. 3410041389 dated 21.07.2015)

Taking clue from SION C-2, Advance Authorisation may be ratified as under:

1. Word "Ingot" may be suffixed with the description of import item at Sl. No. 1.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5023.5 MT as 1.02 Kgs./Kg. content in the export product.
3. Quantities of import items at Sl.No. 2 & 3 may be allowed as applied for i.e. 42 MT & 36.75 MT respectively as 1.05 Kgs./Kg. content in the export product.

Norms committee may take a view

5/4/16  
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/28/2016-TSW/40 dated 05/04/2016

VINOD KUMAR KASHYAP  
विनोद कुमार कश्यप  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

BALJIT SINGH  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

-40-



01/81/104 330/AmA  
GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE

40  
05.04.2016

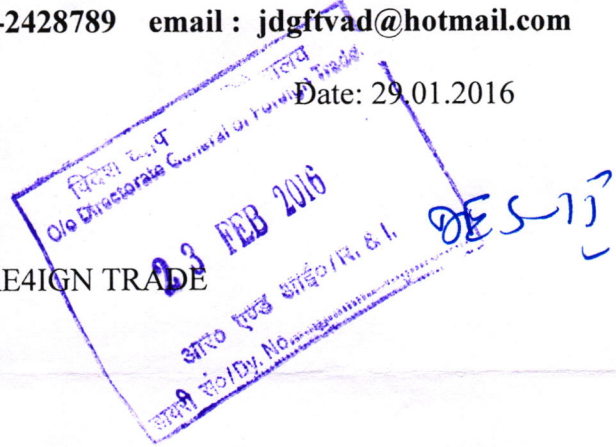
OFFICE OF THE JOINT DIRECTOR GENERAL OF FOREIGN TRADE  
1<sup>ST</sup> FLOOR, JILLA PANCHAYAT BHAVAN, RAJMAHAL ROAD, NEAR POLO CLUB,  
BARODA-390001

Tel No: 0265-2429368 FAX No: 0265-2428789 email : jdgftvad@hotmail.com

File No.34/24/40/00332/AM-2015/5374

Date: 29.01.2016

TO,  
THE CHIRMAN  
NORMS COMMITTEE -II  
O/O.THE DIRECTOR GENERAL OF FOREIGN TRADE  
UDYOG BHAVAN,  
NEW DELHI.



1/81  
SUB: FIXATION OF NORMS AS PER PARA 4.7 OF HAND BOOK 2015-20..

Sir,

Kindly refer to your email dated 07.01.2016 on the above subject, I am to inform you that the Advance Authorisation No. 3410041389 dated 21.07.2015 has been issued on repeat basis in terms of para 4.12(vi) of HBP. Therefore, ratification is not required separately.

Yours faithfully,

( )  
Foreign Trade Development Officer  
for Jt. Director General of Foreign Trade

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



On  
November 7, 1900





Government of India  
Ministry of Steel  
Technical Wing

41  
05.04.2016

**Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No No 0510395026 dated 22.07.2015 - M/s Jaybee Lamination Pvt Limited, New Delhi.**

DGFT may refer to their UO No 01/81/50/480/AM-16/DES-II/89 dated 19.02.2015 for ratification of above mentioned Advance Authorization of M/s Jaybee Lamination Pvt Limited, New Delhi.

In view of the above, Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel (prime) coils of relevant grade with wastage of 1.015 Kg/kg against export of CRGO Silicon Electrical Steel in slitted form subject to the condition that width of imported coils is more than the respective width of export products.



(S.K. Bhatnagar)  
Deputy Industrial Adviser

**Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.**

Ministry of Steel U.O.No. 2(4)/2015-TW dated 24.02.2016

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
बलजीत सिंह/BALJIT SINGH  
उप-उद्योग विभाग/विदेश व्यापार  
Deputy Director/Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion  
(TSW)

45  
05.04.2016

NC Meeting dated 05/04/2016 - Case No. 19/23/81 (M/s Kumar Engineering Works)  
(Advance Authorization No. 0510395272 dated 11.08.2015)

Advance Authorisation may be ratified on repeat basis as under:

1. Words "containing 197000 Kgs of Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 216700 Kgs. as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view

514116

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/28/2016-TSW/45 dated 05/04/2016

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



01/82/121/602/AM-16

DES-11

48

05.04.2016

भारत सरकार  
GOVERNMENT OF INDIA  
संचार और सूचना प्रौद्योगिकी मंत्रालय  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग  
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY  
Website: www.deity.gov.in

संख्या

No...17(4)/2016-IPHW

दिनांक

Date...16.02.2016

M/s. ZIT India Pvt. Ltd.  
Regus Citi Centre, Level 6,  
10/11 Dr. Radhakrishnan Salai  
Mylapore, Chennai Tamil Nadu-600004

Sub:- Application for ratification of norms of Advance Licence No. 0410161005 dated 10.9.2015 for export of "OPGW."

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of export product i.e. drawing, formulas etc.
- Quantity of import item required for manufacturing one unit of export item.
- Wastage claimed in manufacturing process
- Justification of wastage

Yours faithfully

(Asha Nangia)  
Director

✓ Copy to:

Shri Pradyumna Sahu  
FTDO  
O/o. DGFT  
Udyog Bhavan  
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/329/AM16/DES-11/114 dated 20.1.2016

बलजीत सिंह/BALJIT SINGH  
उप महाविदेशिक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महाविदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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ELECTRONICS INDIA  
Billion Needs Million Chips

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

इलेक्ट्रॉनिक्स निकेतन  
6, सी.जी.ओ. कॉम्प्लेक्स  
नई दिल्ली-110003

ELECTRONICS NIKETAN  
6, C.G.O. COMPLEX  
NEW DELHI-110003





Department of Industrial Policy & Promotion  
(TSW)

53  
05.04.2016

NC Meeting dated 05/04/2016 - Case No. 1/23/81 (M/s. JLC Electromet Private Limited)  
(Advance Authorization No. 1310048022 dated 29.10.2015)

Taking clue from SION C-1801, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl No. 1 may be allowed as 1.02 Kgs./Kg. content in the export products.
2. Quantities of import items at Sl No. 2 & 3 may be allowed as 1.01 Kgs./Kg. content in the export products.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/28/2016-TSW/53 dated 05/04/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार, नई दिल्ली  
Udyog Bhawan, New Delhi

Department of Heavy Industry  
TSW(B)

.....

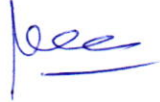
55  
05.04.2016

Ref: AA610038249 BHEL Jhansi

Inputs

Repeat with AA No.0610024399, 0610033448 & 0610024399 as requested by applicant vide their letter 03.02.2016.

The NC may take a view.

  
(K.K.Tiwari)  
Industrial Adviser

DyDGFT NC-II

TSWB 3/226/2016 dated 5/4/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
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Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार, नई दिल्ली  
Udyog Bhawan, New Delhi



# भारत हेवी इलेक्ट्रिकल्स लिमिटेड

**BHARAT HEAVY ELECTRICALS LIMITED**

(A GOVT. OF INDIA UNDERTAKING)

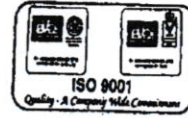
P.O. BHEL, JHANSI -284129(INDIA)

Fax : 0510-2412120,  
Phone : 0510-2412348  
E-mail : [mailbox@bheljhs.co.in](mailto:mailbox@bheljhs.co.in)

Our Ref: FE/MM/NNTTP Neyveli (SG)

Date: 27/01/2016  
09/02/16

To  
DGFT - DES2  
UDYOG BHAWAN  
NEW DELHI 110011



Subject: Request for ratification of AA 0610038246 Dt 30.10.2015 for NLC-NNTTP - 2 X 500 MW NTA-2 (SG PACKAGE).

EP: 1600KVA & 630KVA DRY TYPE TRANSFORMER and HIGH VOLTAGE RECTIFIER TRANSFORMER (Total Export Weight: 12.550 MT).

Ref: JDGFT File Ref. No. : 06/24/040/00029/AM16

With reference to the documents cited above, we furnish the given below information:

| EXPORT                       |         | IMPORT           |          | REMARKS                                                                   |
|------------------------------|---------|------------------|----------|---------------------------------------------------------------------------|
| ITEM                         | QTY     | RAW MATERIAL     | QTY (MT) |                                                                           |
| 1600KVA DRY TYPE TRANSFORMER | 16 No's | CRGO STEEL SHEET | 58.252   | Repeat in terms of wastage in line with AA No.0610033448 (copy enclosed)  |
|                              |         | COPPER WIRE RODS | 25.686   |                                                                           |
| 630KVA DRY TYPE TRANSFORMER  | 2 No's  | CRGO STEEL SHEET | 3.428    | Repeat in terms of wastage in line with AA No.0610024399 (copy enclosed)  |
|                              |         | COPPER WIRE RODS | 1.244    |                                                                           |
| 95KVp/1400mA HVR TRANSFORMER | 96 No's | CRGO STEEL SHEET | 31.104   | Repeat in terms of wastage in line with AA No.06100031025 (copy enclosed) |
|                              |         | COPPER WIRE RODS | 25.181   |                                                                           |
|                              |         | TRANSFORMER OIL  | 53.268   |                                                                           |

In view of the above, we request you to kindly ratify the norms against AA No. 0610038246 Dt 30.10.2015

Your Sincerely,

For Bharat Heavy Electricals, Jhansi

*Chandan*  
27/1/16  
(चन्दन आर्या)  
(CHANDAN MAURYA)  
वरिष्ठ प्रबन्धक (सामग्री प्रबन्धन)  
Sr. MANAGER (MM)  
बी.एच.ई.एल., जहानपुर  
B.H.E.L., Jhansi

*H.K.*  
एच. के. मंडल / H. K. MANDAL  
वरिष्ठ अभियंता (या एच.के. मंडल) / Sr. Engineer (Comm. & Mty)  
बी.एच.ई.एल. (बी.एच.ई.एल.), नई दिल्ली-110003  
BHEL (ROD), New Delhi-110003

*REJ*

-47-

बलजीत सिंह / BALJIT SINGH  
उप महासंचालक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Director General of Foreign Trade  
व्यापार विभाग / Deptt. of Commerce  
नई दिल्ली, नई दिल्ली  
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Director General of Foreign Trade  
व्यापार विभाग / Deptt. of Commerce  
नई दिल्ली, नई दिल्ली  
Udyog Bhawan, New Delhi





Government of India  
Ministry of Micro Small & Medium Enterprises  
Office of the Development Commissioner  
Mechanical Division

59

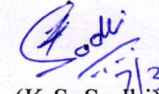
05.04.2016

Subject: AA no 2210015383 dated 18.12.15 in respect of M/s Cosmo Ferrites Ltd.

The following needs to be clarified:-

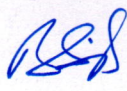
- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Composition, dimensions of the export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

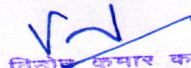
This issues with the approval of Director (ME).

  
(K.S. Sodhi)  
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/55/2016-MMM&A-DCMSME dated 07.03.16

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/ Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/ Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

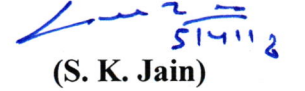
62  
05.04.2016

NC Meeting dated 05/04/2016 - Case No. 27/23/81 (M/s Jindal SAW Limited ) (Advance Authorization No. 0510397166 dated 01.01.2016)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Thickness of 3LPE coating and internal epoxy lining in export items at Sl. No. 1, 2 & 3.
3. Detailed calculations/basis for the quantities of coating and lining materials, supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture.

Norms committee may take a view

  
(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/28/2016-TSW/62 dated 05 /04/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



**Government of India**  
**Ministry of Communications and Information Technology**  
**Department of Electronics and Information Technology**  
**Electronics Niketan, 6, CGO Complex**  
**New Delhi-110003**

64  
05.04.2016

**Sub:Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1010059391 dated 27.01.2016 issued in favour of M/s. Souriau India Pvt. Ltd. Cochin**

Reference DGFT U.O. No. 01/81/50/501/AM16/DES-II/130 dated 19.2.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. Souriau India Pvt. Ltd. Cochin for export of "Connector Plug Body .

2 .The FOB value of export is Rs.2,997,309.40 (US\$ 45,276.60) and CIF value of Import is Rs 1,048,955.76 (US\$ 15,609.46).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization on net to net basis with accountability clause on Nil wastage basis.



(Asha Nangia)  
Director

✓ Shri Pradyumna Sahu, FTDO, O/o DGFT, Udyog Bhavan, New Delhi  
DIT U.O. No. 17(12)/2016-IPHW dated 9.03.2016



**बलजीत सिंह / BALJIT SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
भारत सरकार / Govt. of India  
संख्यो. 17(12)/2016-IPHW  
Udyog Bhavan, New Delhi

  
**विनोद कुमार कश्यप**  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
भारत सरकार / Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhavan, New Delhi





# Department of Heavy Industry

Udyog Bhavan

AR-5

05.04.2016

1. Ref: AA No 310677472 Alstom I Vadodra.

Export product: 2X125MW Stator Core Lamination for Hydro Generator.

Inputs

| S.No | Item                                      | Quantity recommended       |
|------|-------------------------------------------|----------------------------|
| 1    | Electrical Steel CRNGO Coil - varnished   | 26.3MT with 13%net wastage |
| 2    | Electrical Steel CRNGO Coil - unvarnished | 2.7MT with 15%net wastage  |

Item 3. I-Duct spacers Net to net /GN4 with accountability clause

2. Ref: AA No 3410033396 Alstom I Vadodra.

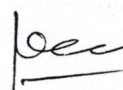
Export product: 2X48.5MW Stator Core Lamination for Hydro Generator.

Inputs

| S.No | Item                                      | Quantity recommended         |
|------|-------------------------------------------|------------------------------|
| 1    | Electrical Steel CRNGO Coil - varnished   | 94.7MT with 14.7%net wastage |
| 2    | Electrical Steel CRNGO Coil - unvarnished | 0.9MT with 17%net wastage    |

Item 3. I-Duct spacers Net to net /GN4 with accountability clause

This issues with the approval of JS.

  
(K.K.Tiwari)

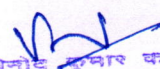
Industrial Adviser

Dy DGFT, DES-II

TSW(B)/3(50)/2012 dated 16/3/2016



बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhavan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
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Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhavan, New Delhi

# Department of Heavy Industry

Udyog Bhavan

AR-6  
05.04.2016

✓1. Ref: AA No 310677472 Alstom I Vadodra.

Export product: 2X125MW Stator Core Lamination for Hydro Generator.

Inputs

| S.No | Item                                      | Quantity recommended       |
|------|-------------------------------------------|----------------------------|
| 1    | Electrical Steel CRNGO Coil - varnished   | 26.3MT with 13%net wastage |
| 2    | Electrical Steel CRNGO Coil - unvarnished | 2.7MT with 15%net wastage  |

Item 3. I-Duct spacers Net to net /GN4 with accountability clause

2. Ref: AA No 3410033396 Alstom I Vadodra.

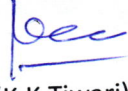
Export product: 2X48.5MW Stator Core Lamination for Hydro Generator.

Inputs

| S.No | Item                                      | Quantity recommended         |
|------|-------------------------------------------|------------------------------|
| 1    | Electrical Steel CRNGO Coil - varnished   | 94.7MT with 14.7%net wastage |
| 2    | Electrical Steel CRNGO Coil - unvarnished | 0.9MT with 17%net wastage    |

Item 3. I-Duct spacers Net to net /GN4 with accountability clause

This issues with the approval of JS.

  
(K.K.Tiwari)  
Industrial Adviser

Dy DGFT ,DES-II

TSW(B)/3(50)/2012 dated 16/3/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



## Department of Heavy Industry

Udyog Bhavan

AR-7  
05.04.2016

Ref: AA No 3410034345 Alstom I Vadodra.

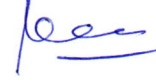
Export product: 2X125MW Rotor Pole units for Hydro Generator.

Inputs

| S.No | Item                   | Quantity recommended        |
|------|------------------------|-----------------------------|
| 3    | Electrical Steel Sheet | 121MT with 18.3%net wastage |

Other items remain as recommended earlier.

This issues with the approval of JS.



(K.K.Tiwari)  
Industrial Adviser

Dy DGFT ,DES-II

TSW(B)/3(18)/2012 dated 16/3/2016



बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/ Deptt. of Commerce  
भारत सरकार/ Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/ Deptt. of Commerce  
भारत सरकार/ Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

AR-18

05.04.2016

Government of India  
Ministry of Steel  
Technical Wing

**Subject: Request for reconsideration of decision of NC-II for M. No 8/81 dated 17.07.2012 Case No. 6/40/81-ALC2/2010 against Advance Authorization No 0810085115 dated 21.12.2009 - M/s Ratnesh metals Industries Private Limited, Ahmadabad; Gujarat**

DGFT may to their ID Note No. 01/81/050/374/AM 11/DES.II/75 dated 05.01.2016 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been once again examined and reiterate with the earlier decision, informed to DGFT vide UO Note No 2(13)/2006-TW dated 08.08..2013.



(S.K.Bhatnagar)

Deputy Industrial Adviser

✓ Shri P.Sahu, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(13)/2006-TD-Vol IV dated 01.03.2016



बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
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Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
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Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

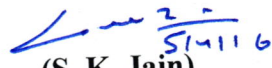
AR-20  
05.04.2016

NC Meeting dated 05/04/2016 - Case No. 20-A/R (M/s Rollwell Forge Private Limited  
(Advance Authorization No. 2410041622 dated 12.11.2014)

Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as 302400 Kgs. as 1.12 Kgs./Kg. content in the export products after taking 20 % recovery from scrap.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/28/2016-TSW/20-A/R dated

05 /04/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार, नई दिल्ली  
Udyog Bhawan, New Delhi

Department of Heavy Industry  
TSW (B) Section

AR-26  
05.04.16

Ref : AA 0310709770 Crompton Grieves

Export Product: 50MVAR 3ph reactor -1No

Import

Item1to4- as per Repeat of 310638590dated 24/6/2011

Item5to12-as per GN4 net to net with accountability clause.

Item13 to 15-deleted in the absence of any justification about their usage in  
EP



(K.K.Tiwari)

Industrial Adviser

DyDGFT ,DES-II

TSWB 3/35/2012 dated 22/3/2016



बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
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भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



NRF

AR-28

05.04.2016

Government of India  
Ministry of Steel  
Technical Wing

Subject: Ratification of Advance Authorization No 3710002621 dated 13.01.2016 and 3710002622 dated 13.01.2016 - M/s Gallantt Metal Limited Kutch.

DGFT may refer to their UO No 01/81/61/00001/AM-16/DES-2/87 dated 19.02.2016 and UO No 01/81/61/00002/AM-16/DES-2/87 dated 19.02.2016 whereby forwarded the applications of M/s Gallantt Metal Limited Kutch for ratification of Advance Authorizations for import of 5675 MT Non Alloy Steel Scrap and 6250 MT sponge iron against export of 5000 MT Non Alloy Steel Bars. In this connection, DGFT is requested to ask the applicant for furnishing the following information for the calculation of the quantity of Non alloy steel scrap and sponge iron for per tonne production of non alloy steel bars/rods:

1. What is the ratio of charge mix they follow for production of non alloy steel bars?
2. Calculation of charge mix to arrive the quantity of charge mix as 2.40 T/tonne production of non alloy steel bars.
3. Whether sponge iron to be imported is gas based or coal based?
4. Composition of sponge iron.
5. Material balance flow sheet with quantities specified.



(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(25)/2015-TD dated 26.02.2016



बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार, नई दिल्ली  
Ud



विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
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Udyog Bhawan, New Delhi





AR-29

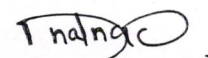
05.04.2016

Government of India  
Ministry of Steel  
Technical Wing

Subject: Ratification of Advance Authorization No 3710002621 dated 13.01.2016 and 3710002622 dated 13.01.2016 - M/s Gallantt Metal Limited Kutch.

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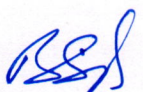


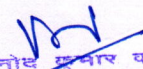
(S.K. Bhatnagar)

Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(25)/2015-TD dated 26.02.2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion  
(TSW)

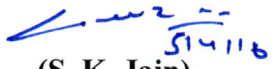
AR-30  
05.04.2016

NC Meeting dated 05/04/2016 -Case No. 30-A/R (M/s Manaksia Limited) (Advance Authorization No. 0210204981 dated 15.09.2014)

Norms may be modified as under:

1. Export item to contain 665.21 MT of Aluminium coils/Sheets.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 671.65 MT as 1.01 Kgs./Kg. content in export item.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/28/2016-TSW/30-A/R dated

05 /04/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
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Department of Industrial Policy & Promotion  
(TSW)

AR-45  
05.04.2016

NC Meeting dated 05/04/2016 - Case No. 45-A/R (M/s Raychem RPG Pvt. Limited)  
(Advance Authorization No. 0310622958 dated 23.03.2011)

Keeping in view the special kind of adhesive used in the export item and actual consumption of materials (certified by a chartered Accountant) norms for the following export item may be modified as under :

| Export product                |       | Import items |                            |                                                |
|-------------------------------|-------|--------------|----------------------------|------------------------------------------------|
| Description of export product | Qty.  | Sl. No.      | Description of import item | Quantity of import item (Per Unit)             |
| Surge Arrester HSR            | 1 No. | 1            | Fibre Glass fabric         | 1.10 Meter/Meter content in the Export Product |
|                               |       | 2            | Adhesives                  | 1.20 Kgs./Kg. content in the Export Product    |
|                               |       | 3            | Silopren LSR Colour        | 1.20 Kgs./Kg. content in the Export Product    |
|                               |       | 4            | Silopren LSR Electro       | 1.20 Kgs./Kg. content in the Export Product    |
|                               |       | 5            | Zinc Oxide Blocks          | Net to Net basis                               |

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee I**

DIPP No. 12/28/2016-TSW/45-A/R dated 05/04/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
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Department of Industrial Policy & Promotion  
(TSW)

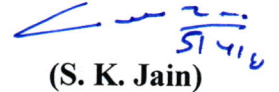
AR-47  
05.04.2016

NC Meeting dated 05/04/2016 - Case No. 47-A/R (M/s Shiva Utensils Industries Pvt. Ltd)  
(Advance Authorization No. 0510396025 dated 26.10.2015)

Norms may be modified as under:

1. Words "Diameter: 600 mm & above" may be added from the description of import item.

Norms committee may take a view

  
(S. K. Jain)

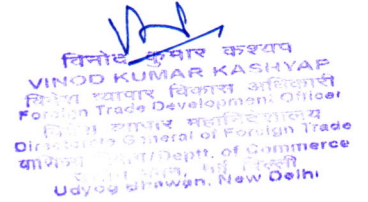
Development Officer

Norms Committee II

DIPP No. 12/28/2016-TSW/475-A/R dated 05 /04/2016



बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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Foreign Trade Development Officer  
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